

Please print this page at the back of first page

Certificates:

- 1. I certify that the above information is true and correct to the best of my knowledge and belief.
- 2. I certify that the above information is true and correct to the best of my knowledge and belief.
- 3. I certify that the above information is true and correct to the best of my knowledge and belief.
- 4. I certify that the above information is true and correct to the best of my knowledge and belief.
- 5. I certify that the above information is true and correct to the best of my knowledge and belief.

Allocation Details

Total Allocation	
Surrender Amount	
Un-Verified Allocation	
Expenditure by treasury (Excluding this 100)	
Amount of this bill	
Expenditure Expenditure Allocation (this 100)	
Amount of Allocation	

Pay Rupees: 1500/- (one thousand five hundred only)

Handwritten signature and stamp

The bill is to be paid by X782 Remittance Cheque. Assistant Finance Officer

For use in Accountant-General's Office

Accountant-General Accounts Officer Sd/- Accounts Officer

कार्यालय व्यय इत्यादि का बिल

इसमें अन्तर्ग, कार्यालय व्यय, व्यवसायिक और विशेष सेवाओं के लिए अद्वयनि, किराया महंगल, खर, प्रकाशन, शिक्षण, बिजली और प्रचार, उद्य, अधिधिक व्यय, साकार भले आदि गजोंगों और उपकरण फेटर गाड़ियाँ सामग्री और पूर्तियाँ तथा बाबू प्रकाश के व्यय दर्शाए जाएँगे। व्यय के प्रत्येक मदक विषय के मद लगातर कम से दर्द किए जाये और अन्त में व्यय के प्रत्येक मानक विषय का योग दर्शाए जाय। प्रपत्र में व्यय के दर्जे सभी मानक विषयों के योग कुल योग राश मात्र विषयों के अन्त में दर्शावे।

रा

<p>बिला सिमा सं०</p>	<p>विद्युत विभागाध्यक्ष का कार्यालय व्यय इत्यादि का व्योरेवार बिल, मास 03/04/58 सन् 1958</p>		<p>200 के भुगतान की मूली की वाइचर सं०</p>	
	<p>मन्वा शीर्ष</p>	<p>मुख्य शीर्ष सह शीर्ष उप शीर्ष</p>		
<p>उप वाचर की माल्या</p>	<p>खर्च का विवरण और ऐसे सभी खर्चों के प्राधिकार की माल्या और तारीख जिनके लिए विशेष मन्तुर्ग अर्पित है।</p>		<p>रकम</p>	
<p>1) श्री एफ.के. अविभागाध्यक्ष का कार्यालय व्यय के लिए का. सिमा सं० 03/02/58 का मन्तुर्ग सं० 100 का शीर्ष 2) श्री एफ.के. अविभागाध्यक्ष का कार्यालय व्यय के लिए का. सिमा सं० 03/02/58 का मन्तुर्ग सं० 100 का शीर्ष 3) श्री एफ.के. अविभागाध्यक्ष का कार्यालय व्यय के लिए का. सिमा सं० 03/02/58 का मन्तुर्ग सं० 100 का शीर्ष 4) श्री एफ.के. अविभागाध्यक्ष का कार्यालय व्यय के लिए का. सिमा सं० 03/02/58 का मन्तुर्ग सं० 100 का शीर्ष 5) श्री एफ.के. अविभागाध्यक्ष का कार्यालय व्यय के लिए का. सिमा सं० 03/02/58 का मन्तुर्ग सं० 100 का शीर्ष</p>	<p>रु० 5000 6000 6000 6000 6000</p>		<p>पै० 100 100 100 100 100</p>	
	<p>अवेचित</p>			

विभागाध्यक्ष की विधाना माल्या दर्शाए है. अशुद्ध प्रविष्टियाँ लाल रोशनी से साफ-साफ काट दी जाय और अशुद्ध प्रविष्टि को गाड़ना

उप वाउचर की संख्या	खर्च का विवरण और ऐसे सभी खर्चों के प्राधिकार की संख्या और तारीख जिनके लिए विशेष मन्जूरी अपेक्षित है।	रकम	
		रु०	पै०
62	पिछला जोड़		
		35000	00
महालेखकार द्वारा खण्ड के कार्यालय में उपयोग के लिए पूरी रशि स्विकृत	लेखा परीक्षक		
आर्पितकृत रु०	अधीक्षक।		
लेखा परीक्षक	कुल जोड़ (शब्दों में)		

- प्रमाणित करना है कि इस बिल में धारित खर्चों और राशियों के हिसाब में राशि नहीं जा सकता है। यह भी प्रमाणित करना है कि अर्थात् नकद पैसे जानकारों और विज्ञापन हेतु, निर्दिष्ट खर्चों को छोड़कर, जो स्थानीय अंगण के शेष से अधिक है और जिसका भूगतान इस बिल की तिथि के बाद कर दिया जाएगा, इस बिल में अंकित सभी खर्चों का भूगतान सम्बन्धित वर्ष में भूगतान पाने के इकट्ठे पक्षों का किया जा चुका है। निर्धारित वाउचरों को छोड़कर जिन्हें भूगतान करने के बाद तुरन्त अग्रसारित कर दिया जाएगा 25 रु० से अधिक के सभी वाउचर इस बिल के साथ भेजे जायेंगे। मैंने चतुर्थ-पत्र अन्य शिष्टियों के लिए वाउचर प्राप्त कर लिए हैं और उनका जिल्पा लेना है कि उन्हें इस तरह बल्किल या विफल कर दिया गया है कि उन्हें फिर से उपयोग नहीं किया जा सकता।
- प्रमाणित किया कि सभी वस्तुएं जिसका बिल इस बिल के साथ संलग्न या उद्योगों में तथा के कार्यालय में रखे वाउचरों में दिया गया है अच्छी हालत में अक्षय रूप से प्राप्त हुई है और स्टॉक रजिस्टर में चलायी गई है। यह प्रमाणित करना है कि उक्त सभी मान लेख, किस्म अच्छी हालत में भूगतान किया गया है। बल्किल तथा वाउचर उद्योगों में अधिक मात्रा में और सम्बन्धित वाउचरों के सामने भूगतान कर दिए जाने की बात अज्ञानता से लिखी गई है, वाचरें तथा भूगतान नहीं किया जा सका।
- प्रमाणित किया कि सभी अक्षय सेवक जिनका वेतन इस बिल में दर्ज किया गया है। वाउचर अर्द्ध में सरकारी सेवकों में उक्त वेतन-समेत पैसे और इनकी संख्या तथा वेतन की ही प्रमाण प्रामाणिकता द्वारा स्विकृत है।
- प्रमाणित किया कि पिछले मास के अंत तक भूगतान किये गए विद्यार्थी खर्चों की सभी शिष्टियों का अन्तिम पत्र कर दिया गया है और उन्हें स्विकृत कर लिया गया है।
- प्रमाणित किया कि (क) गाड़ी की सवारी खर्च जो इस बिल में भारित किया गया है अक्षय, खर्च किया गया था अपरिहार्य था और वह खर्च व्यवहार में लाये गये सवारी के अनुमति पत्र के भीतर है। और (ख) अक्षय सवारी सेवक यात्रा के लिए साधारण नियमों के अधीन वाउचर लेने का इकट्ठे नहीं है और उस कोई प्रतिपूरक छूटों नहीं है। मैंने वाउचर क्रमिक के मिलानों में अत्रा करने की आवश्यकता हुई इस कारण के संपादन के लिए इस बाबत विशेष प्राधिकार नहीं मिलना या नहीं मिलेगा।

व्यय का मानक विषय (सब स्टाम्प द्वारा)	उपबन्ध की राशि	इस विषय का व्यय	अवशेष
1	2	3	4
Handwritten text in Hindi	2,00,000	85,000	1,15,000
			1,15,000

अन्तिम रशि प्राप्त
निष्ठापूर्वक
[Signature]

जिला विधिक सेवा प्राधिकार, सिमडेगा।
अनुमोदन हेतु प्रारूप

दिनांक.....

श्रीमान् अध्यक्ष, जिला विधिक सेवा प्राधिकार, सिमडेगा।

गणेशय,

कृपया जिला विधिक सेवा प्राधिकार, सिमडेगा के कार्यालय प्रतिवेदन का अवलोकन किया जाय। प्रतिवेदन है कि जिला विधिक सेवा प्राधिकार, सिमडेगा के पैन्ल अधिवक्ता श्री प्रभात कुमार श्रीवास्तव, श्री कौलाश प्रसाद, श्री नारायण बंसल एवं श्री श्याम नारायण साहू के द्वारा विपत्र समर्पित किया गया है, जो संबंधित न्यायालय द्वारा सत्यापित है। विपत्र श्रीमान् के अवलोकनार्थ संलग्न है। जिसकी विवरणी निम्नवत् है :

Sl. No.	Name of the Panel Lawyers	Case No.	Bill submitted (Rs.)	Amount to be paid	Remarks
1.	Sri Prabhat Kr. Srivastava	Spl. POC50 11/2016.	6000=00	5000=00	
2.	Sri Prabhat Kr. Srivastava	S T No 16/2017 (G R 380/16)	6000=00	6000=00	
3	Sri Prabhat Kr. Srivastava	S T. No 66/2015 (G.R.157/15)	6,000=00	6,000=00	
4	Sr Prabhat Kr. Srivastava	S T. No. 09/2011 (A) (S)	6,000=00	6,000=00	
5	Sri Prabhat Kr. Srivastava	S T. No. 02/2017(S) (G.R.579/15) (SH)	6,000=00	6,000=00	
6	Sri Prabhat Kr. Srivastava	S.T. No. 92/2016 (G R 579/15)	6,000=00	6,000=00	
		Total :-	36,000=00	35,000=00	
7	Sri Kulash Prasad	Spl POC50 14/2017, (G.R.229/17)	6,000=00	5,000=00	
8	Sri Kulash Prasad	G R.177/17(S)	2,000=00	2,000=00	
		Total :-	8,000=00	7,000=00	
9	Sri Narayan Bansal	S T. No. 02/2017 (G.R.579/15) (S)	6000=00	6000=00	
10.	Sri Narayan Bansal	S.T. No. 31/2016 (G.R.584/15)	7,500=00	7,500=00	
		Total :-	13,500=00	13,500=00	
11	Sri Shyam Narayan Sahu	Spl. POC50 09/2017,	5,000=00	5,000=00	
		Total :-	5,000=00	5,000=00	
		G. Total :-	62,500=00	60,500=00	

श्रीमान् उपरोक्त विपत्रों के अंकित राशि का भुगतान आर्गंडित निधि (विधि प्रभार, Mediation Fee, Advocate fee & Lok Adalat etc.) में उपलब्ध राशि से किया जाना है। उक्त विपत्रों के भुगतान हेतु उपरोक्त मद में पर्याप्त आवंटन उपलब्ध है।

श्रीमान् यदि अनुमोदित हो तो मो 35,000/- (Rs. Thirty Five Thousand) रु अधिकता श्री प्रभात कुमार श्रीवास्तव, मो 7,000/- (Rs. Seven Thousand) रु अधिकता श्री कैलाश प्रसाद, मो 13,500/- (Rs. Thirteen Thousand Five Hundred) रु अधिकता श्री नारायण बराल एच मो 5,000/- (Rs. Five Thousand) रु अधिकता श्री श्याम नारायण राहू को आर्गंडित निधि (विधि प्रभार, Mediation Fee, Advocate fee & Lok Adalat etc.) में उपलब्ध राशि में से भुगतान किए जाने की अनुमति दी जा सकती है।

अतः उपरोक्त विपत्रों के भुगतान हेतु कुल राशि 60,500/- (Rs. Sixty Thousand Five Hundred only) की स्वीकृति दी जा सकती है।

राजिव,

जिला विधिक सेवा प्राधिकार,
सिमडेगा।

Bhaskar
26.06.18

Bill No. 5/19

AV Form No. 18

Assistant Government Pleader
Additional Public Prosecutor

S. Subramanian

P

for conducting civil cases during the month of

20

Sl. No.	Name of parties	Crime	No. of accused concerned	Name of court and nature of case (trial, inquiry, appeal or motion)	Plea of accused	Date of the hearing (each date separately)	House when hearing began and ended	Number of witnesses examined on each date		Result accused convicted or acquitted or case pending	Fees	Remark (See instruction 6)
								Prosecution	Defence			
2	S. Subramanian v. S. Subramanian	POCSO	4	POCSO	6	7 22.6.18 23.6.18 24.6.18 25.6.18 26.6.18 27.6.18 28.6.18 29.6.18 30.6.18 1.7.18 2.7.18 3.7.18 4.7.18 5.7.18 6.7.18 7.7.18 8.7.18 9.7.18 10.7.18 11.7.18 12.7.18 13.7.18 14.7.18 15.7.18 16.7.18 17.7.18 18.7.18 19.7.18 20.7.18 21.7.18 22.7.18 23.7.18 24.7.18 25.7.18 26.7.18 27.7.18 28.7.18 29.7.18 30.7.18 31.7.18	8 21.11.18	9	10	11	12	13

Countersigned for Rs. (6000/-) only

(Signature)

(Signature)

District Magistrate
any of my assistants

Advocate

Dated 20/7/20

that I have not charged a fee for appearance in any Court on any date on which the Assistant Government pleader has changed appearance in the same court except for which charge an explanatory note is attached.

Govt. Pleader
Assistant Government Pleader

Sch. XV E No. 10 ¹² *Practising Officers Sub-committee, Lucknow lawyers.*
 (1) I hereby certify that Government pleader attended my court ¹⁰ *PCA*
 Assistant Public Prosecutor as claimed on this bill on the dates and for the periods specified in columns 7 and 8, respectively.

Date of 20 Session Judge
 Government pleader
 (2) I hereby certify that Assistant Public Prosecutor attended my court
 as claimed on this bill on the dates and for the periods specified in columns 7 and 8, respectively.

Date of 20 Magistrate

MEMO NO

Passed for Rs. ()



Dated of 20
 Received Rs.

Handwritten notes:
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INSTRUCTION

1. A consolidated bill for the whole month be submitted within ten days of the close of the month and a cases or appeals conducted during the month whether in the same court or in different courts should be entered serially there in according to date.
2. The total of column 12 should be carried forward from page to page and a grand total struck at the end of the bill and written in words and figures.
3. The bill should be carefully examined by the District Magistrate before counter signature.
4. The particular attention of the presiding officer is requested to the terms of the certificate in respect columns 7 and 8 of the bill. Every claim by a Public prosecutor for an enhanced fee must be supported by the recommendation (with reasons) of the presiding officer. Such recommendation should rarely be accorded.
5. This form should also be used with the necessary alterations by other pleader retained at the expense of the Crown either for the prosecuting or for the defence. The number and date of any letter sanctioning the engagement of pleader should be quoted in column 13. A copy of the District Magistrate's order showing the reason for transferring a brief to an assistant to the Public Prosecutor should invariably be attached to the bill.
6. When the case has been merely adjourned and there has been practically no hearing, the fact should be set out in column 13 noting briefly the reason for the adjournment. Half the daily fees is payable in such cases subject to the provisions of the notes to rule 9 (2) (a) i) at page 59 of the Bihar and Orissa Practice and Procedure Manual, 1930. When there is no entry in column 9 or 10, the work done should be detailed in column 13.

Prabhat Kumar Sharma, Advocate, B.S.S. 1/1
Chandigarh

No. 18

I hereby certify that Govt. Pleader attended my court
Assistant Public Prosecutor
 as claimed on this bill on the dates specified for the periods specified in columns 7 and 8, respectively:
 Date of 20 Session Judge

I further certify that Government Pleader attended my court
Assistant Public Prosecutor
 as claimed on this bill on the dates specified for the periods specified in columns 7 and 8, respectively:
 Date of 20 Magistrate

WITNESSETH

Passed for Record



of 20

Legal Remembrancer
 Jharkhand

Handwritten notes and signatures in Hindi, including 'A' and other illegible text.

INSTRUCTION

1. A consolidated bill for the whole month to be submitted with a copy of the bills for the fees or appeals conducted during the month with the bill, one copy of the bill to be entered serially therein according to the...
2. The total of column 12 should be worked for each page and printed at the bottom of the bill and written in words on the...
3. The bill should be carefully checked and corrected before submission.
4. The particular attention of the pleader should be drawn to the fact that the bills in columns 7 and 8 should be entered in the bill as provided in the schedule to the bill by the pleader and not by the court. The bill should be submitted to the court as provided in the schedule to the bill.
5. The bill should be submitted to the court in duplicate. The original bill should be submitted to the court and the duplicate bill should be submitted to the court as provided in the schedule to the bill.
6. The bill should be submitted to the court in duplicate. The original bill should be submitted to the court and the duplicate bill should be submitted to the court as provided in the schedule to the bill.

Form No. - 7/18

P

to [Name] for conducting civil cases during the month of [Month]

20

Assistant Government Pleader
Additional Public Prosecutor

Sl. No.	Name of parties	Crime	No. of accused concerned	Name of court and nature of case (trial, inquiry, appeal or revision)	Plea of accused	Date of the hearing (each date separately)	House when hearing began and ended	Number of witnesses examined on each date		Result accused convicted or acquitted or case pending	Fee	Remarks [See instruction 3]
								Prosecution	Defence			
2		3	4	5	6	7	8	9	10	11	12	13
		302 SPC	1	Section 302 IPC	Not Guilty	19.12.18	19.12.18	9	10	11	12	13
		302 SPC	1	Section 302 IPC	Not Guilty	19.12.18	19.12.18	9	10	11	12	13
		302 SPC	1	Section 302 IPC	Not Guilty	19.12.18	19.12.18	9	10	11	12	13

Designated for Rs. (6000/-) District Magistrate (Signature) [Signature] dated 19.12.2018 Advocate [Signature]

S.M. of Rs. 2018 (Signature) [Signature] any of my assistants has changed the Assistant Government pleader for which charge an explanatory note is attached. Govt. Pleader Assistant Government Pleader

I have not charged a fee for appearance in any Court on any date on which the Assistant Government pleader for which charge an explanatory note is attached. Govt. Pleader Assistant Government Pleader

It is to be filled in strictly in accordance with the instruction on the reverse

Page No. 8/18

P

Report to be presented to Shri S. D. S. S. for conducting civil cases during the month of 20
 Assistant Government Pleader of S
 Additional Public Prosecutor

Sl. No.	Name of parties	Cause	No. of persons concerned	Name of court and nature of case (trial, enquiry, appeal or motion)	Date of hearing (each date separately)	House when hearing began and ended	Number of witnesses examined on each date		Result accused convicted or acquitted or case pending	Fees	Remark [See instruction 6]
							Prosecution	Defence			
1			0		7	A	9	10	11	12	13
2	Nominal vs. Khajur			A D J. Simla	16.8.16 17.8.16 18.8.16 19.8.16 19.9.16 20.9.16 21.9.16 20.9.16 9.10.16 22.10.16 21.12.16	1st case of this period			11	12	(Rs. 500 towards order) Rs. 600/- Amount paid

Report signed for Rs. 6000/- only of 6000/- (Signature) S. D. S. S. District Magistrate S. D. S. S. any of my assistants S. D. S. S. Assistant Government pleader S. D. S. S. Govt. Pleader S. D. S. S. Advocate S. D. S. S. has charges S. D. S. S. Assistant Government pleader S. D. S. S. Govt. Pleader S. D. S. S. Assistant Government pleader S. D. S. S.

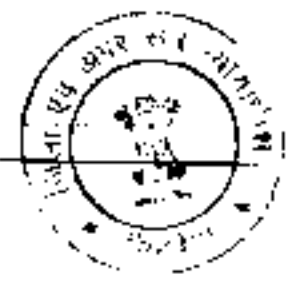
if any case had changed a fee for appearance in any Court on any date on which it was filed in the same court except for which change an explanatory note is attached.

120 at what Kumar Subramaniam, Defense Lawyer, DLSA
 Simdega

On this day of _____
 at _____
 attended my court
 as claimed on the bill on the dates and for the periods specified in columns 7 and 8, respectively:
 Date _____ of _____ 20____ Session Judge
 I hereby certify that _____
 attended my court on
 as claimed on the bill on the dates and for the periods specified in columns 7 and 8, respectively:
 Date _____ of _____ 20____ Magistrate

MEMO NO

Period for Rs. 2



Handwritten notes in Hindi script, including the words 'प्रमाण' (Proof) and 'बिल' (Bill), and some illegible scribbles.

District Magistrate
 Simdega

INSTRUCTION

1. A consolidated bill for the whole month be submitted within ten days of the close of the month and all cases or appeals conducted during the month whether in the same court or in different courts should be entered serially therein according to date.
2. The total in column 12 should be carried forward from 2000 to 2000, and a grand total struck at the end of the bill and written in words and figures.
3. The bill should be carefully examined by the District Magistrate before counter signature.
4. The particular attention of the presiding officer is requested to the terms of the certificate in respect of columns 7 and 8 of the bill. Every claim by a Pleader or prosecutor for an enhanced fee must be supported by the recommendation (with reasons) of the presiding officer. Such recommendation should rarely be accorded.
5. This form should also be used with the help of clerks or other pleader retained at the expense of the Crown, either for the prosecuting or for the defence. The number and date of any letter sanctioning the engagement of pleader should be entered in column 13. A copy of the District Magistrate's order showing the reason for transferring a matter to the Public Prosecutor should invariably be attached to the bill.
6. When the case has been merely adjourned, and there has been practically no hearing, the fact should be set out in column 13 noting briefly the reasons for the adjournment. Half the daily fees is payable in such cases subject to the provisions of the note to rule 9(2) (a) at page 58 of the Bihar and Orissa Practice and Procedure Manual 1956. When there is no entry in column 9 or 10, the work done should be detailed in column 13.

From:

BS 17 No. 9/18

Form No. 18

Prabhat Kumar

Assistant Government Pleader
Additional Public Prosecutor

P

for conducting civil cases during the month of

20

Name of parties	Crime	No. of accused charged	Name of court and nature of case (trial, enquiry, appeal or motion)	Plea of accused	Date of the hearing (each date separately)	House when hearing began and ended	Number of witnesses examined on each date		Result accused convicted or acquitted or case pending	Fee	Remark (See instruction B)
							Prosecution	Defence			
2 State vs. Pranab Kumar	3 U/s 302, 201/IPC	4 One	5 AO J. Sindhya	6 Not Pleaded	7 25.01.2019 Charge framed 01.02.2018 Evidence closed 14.03.2018 Judgment passed	8 B 14.3.18 Court of District	9 9	10 10 (Ten)	11 11	12 Rs. 6000/-	13 13

Countersigned for Rs (6000/-) only
 the of (Signature) _____ District Magistrate _____ Advocate
 dated 05.02.2019
 I have not charged a fee for appearance in any Court on any date on which the Assistant Government pleader has charged
 appearance in the same court except for which charge an explanatory note is attached.
 This bill is to be filed in strict accordance with the instruction on the reverse.
 Gout. Pleader
 Assistant Government Pleader

A. B. M. No. 10118

Serial No. 10118

P

Form No. 18
 of
 Assistant Government Pleader
 Additional Public Prosecutor
 for conducting civil cases during the month of

20

Name of parties	Crime	No. of witnesses	Place of court and nature of case (trial, inquiry, appeal or mitigation)	Plea of accused	Date of the hearing (each date separately)	House when hearing began and ended	Number of persons examined on each date		Result arrived at or acquittal or case pending	Remarks (See instruction 6)
							Prosecution	Defence		
State vs.	4	...	6	7	B	9	10	11	12
...	25.4.16
...	17.6.16
...	22.8.16
...	24.8.16
...	26.8.16
...	23.8.16
...
...	5.9.17
...	8.6.17
...	4.7.17
...	12.7.17

Signature: Arto... District Magistrate
 any of my assistants _____ has changed
 the Assistant Government pleader _____ for which charge an explanatory note is attached
 Govt. Pleader
 Assistant Government pleader

that Kumar Subinistan, Conference Lawyer DL

For No. 1000

S. S. S.

(1) I hereby certify that Government Pleader Assistant Public Prosecutor attended my court as claimant on behalf of the State and for the periods specified in columns 7 and 8 respectively.

(2) I hereby certify that Government Pleader Assistant Public Prosecutor attended my court as claimant on behalf of the State for the periods specified in columns 7 and 8 respectively.

Date: _____ of 20 _____ Session Judge.



Handwritten notes in Odia script, including 'Date: _____ of 20 _____' and 'District Magistrate, Jharkhand'.

District Magistrate, Jharkhand

PC J.C. 26.06.19
D.S.

INSTRUCTION

1. A consolidated bill for the work done to be submitted within ten days of the close of the month and all cases or appeals conducted during the month of this in the same court or in different courts should be entered serially therein according to date.
2. The total of column 11 should be termed forward from page to page and a grand total struck at the end of the bill and written in words and figures.
3. The bill should be carefully examined by the District Magistrate before counter signature.
4. The particular attention of the presiding officer is directed to the terms of the certificate in respect of columns 7 and 8 of the bill. Except a plea by a Public Prosecutor for an enhanced fee must be supported by his recommendation (with reasons) of the presiding officer. Such recommendation should rarely be accepted.
5. The bill should also be open with the necessary attachments by other pleader retained at the expense of the Crown either for the prosecuting or for the defence. The number and date of any letter sanctioning the engagement of pleader should be entered in column 12. A copy of the District Magistrate's order sanctioning the retention for the prosecuting or for the defence should invariably be attached to the bill.
6. When the case has been tried and judgment rendered but there has been practically no hearing, the fact should be set out in column 13 indicating briefly the reason for the adjournment. If the daily fees is payable in such cases subject to the provisions of the notes to rule 8 (2) (a) at page 68 of the Order and Orissa Practice and Procedure, Madras, 1939. When there is no entry in column 6 or 10, the work done should be entered in column 13.

JTC FORM-25
[See Rule 183(a) & 295]

Fully Voucher Contingent Bill

Contract No. *12000000000000000000*


Dr.
12000000000000000000
12000000000000000000

Bill Date: *11/01/2018*

Treasury Treasury

Contract No.	<i>12000000000000000000</i>	Treasury Code	<i>510</i>
Fund No.	<i>12000000000000000000</i>	DDFC Code	<i>5100000000</i>
Object No.	<i>51000000000000000000</i>	Scheme Code	<i>5100000000</i>
Minor Head	<i>51000000000000000000</i>	Payment Mode	<i>5100000000</i>
Sub Head	<i>51000000000000000000</i>		
BRC No.	<i>51000000000000000000</i>		

Establishment Expenditure

FULLY VOUCHER CONTINGENT BILL NO. [JTC FORM 25] OF
OTHER OF [] PERIOD OF

No. of sub-sections	Description of charge and needs and of the authority for all charges requiring special sanction.	Amount Details
<i>MIN.</i>	<i>MIN.</i>	
		Grass Amount
		Total Deduction
		Net Amount

Signature of Bill
He & Divisional
Accountant

[Signature]
Signature of DDO
[Signature]

As received by

[Handwritten notes]
Please Turn Over
[Handwritten notes]

[Handwritten notes]
[Handwritten notes]

(Please print this page at the back of last page)

10/10/10

Certificates:

1. I certify that the above named individual is a member of the [Organization Name] and that the [Amount] is the amount of the [Type of Certificate] for the [Term] ending on [Date].

2. I certify that the above named individual is a member of the [Organization Name] and that the [Amount] is the amount of the [Type of Certificate] for the [Term] ending on [Date].

3. I certify that the above named individual is a member of the [Organization Name] and that the [Amount] is the amount of the [Type of Certificate] for the [Term] ending on [Date].

4. I certify that the above named individual is a member of the [Organization Name] and that the [Amount] is the amount of the [Type of Certificate] for the [Term] ending on [Date].

5. I certify that the above named individual is a member of the [Organization Name] and that the [Amount] is the amount of the [Type of Certificate] for the [Term] ending on [Date].

Attachments Details

- Total Allotment
- Surrender Amount
- Involved Allotment
- Exp. date by treasury (if safety this Bill)
- Amount of this bill
- Total Pending Expenditure (including this Bill)
- Balance of Allotment
- Pay Rupees

Handwritten notes and signatures in the right margin.

This bill is not valid for 8702-Renouance Change.

For use in Accountant General's Office

Anchor

Account's Officer

Sec. Account's Officer

Treasurer's Office

कार्यालय व्यय इत्यादि का बिल

इसमें मजदूरी, कार्यालय व्यय, जायमानिक और विंगेय सेवाओं के लिए अदायगी, किराया महसूल, कर, प्रकाशन, विभाजन, किराये और प्रचार, व्यय, अधिविषय व्यय, सरकार भवन आदि मजूरियों और उपकरणों के प्राधिकारों मापनी और एरिथो तथा अन्य प्रकार के व्यय दर्शाए जायेंगे। व्यय को प्रत्येक मनुष्य विषय के जो लागू करण से दर्ज किए जायें और अन्य मनुष्य के प्रत्येक मनुष्य विषय का योग दर्शाया जाय। प्रपत्र में व्यय के पूर्ण सभी मानक विषयों के योग बतलाने सब मान विषयों के नाम से दर्शाया।

रा

दिनांक दिनांक 1/11/2001	को कार्यालय व्यय इत्यादि का ब्यांगियार बिल, मरा 19/11/01 मन् 18	100 के अनुमानों की सूची के वाजिब सं०
मया शीर्षक।	मुख्य शीर्षक लघु शीर्षक उप शीर्षक	
उप वाजिब को संख्या	पत्रों का विवरण और ऐसे सभी तर्कों के प्राधिकार की संख्या और मार्गान्त जिनके लिए विशेष मन्वर्ग अर्पित है।	रकम
1)	को कार्यालय व्यय इत्यादि का ब्यांगियार बिल, मरा 19/11/01 मन् 18 को कार्यालय व्यय इत्यादि का ब्यांगियार बिल, मरा 19/11/01 मन् 18	रु० ६० २१०० ००
2)	को कार्यालय व्यय इत्यादि का ब्यांगियार बिल, मरा 19/11/01 मन् 18 को कार्यालय व्यय इत्यादि का ब्यांगियार बिल, मरा 19/11/01 मन् 18	२६०० ००
अयोग्यता		

जिला विधिक सेवा प्राधिकार, सिमडेगा।
अनुमोदन हेतु प्रारूप

दिनांक... ..

श्रीमान् अध्यक्ष, जिला विधिक सेवा प्राधिकार, सिमडेगा।

महोदय,

कृपया जिला विधिक सेवा प्राधिकार, सिमडेगा के कार्यालय प्रतिवेदन का अवलोकन किया जाया। प्रस्तावना है कि जिला विधिक सेवा प्राधिकार, सिमडेगा के पैनेल अधिवक्ता श्री प्रकाश कुमार श्रीवास्तव, श्री कैलाश प्रसाद, श्री नारायण बंसल एवं श्री श्याम नारायण साहू के द्वारा निम्न सारणीत किया गया है, जो सन्धित न्यायालय द्वारा सत्यापित है। निम्न श्रीमान् के अवलोकनार्थ सलग्न है। जिसकी निगरानी निम्नवत है -

S. No.	Name of the Panel member	Case No.	Bill submitted (RS.)	Amount to be paid	Remarks
1.	Sh. Prakash K. Srivastava	Spl. POCSC 11/2016.	5000-00	5000-00	
2.	Sh. Prabhakar Srivastava	S.T. No. 16/2017 IG R 280/16;	6000-00	6000-00	
3.	Sh. Prabhakar Srivastava	S.T. No. 09/2015 IG R 15/15A	6000-00	5000-00	
4.	Sh. Prabhakar Srivastava	S.T. No. 09/2011 (A) (S)	6000-00	6000-00	
5.	Sh. Prabhakar Srivastava	S.T. No. 02/2017(S) IG R 579/15 (S)	6000-00	6000-00	
6.	Sh. Prabhakar Srivastava	S.T. No. 02/2016 IG R 579/15	6000-00	6000-00	
		Total :-	36,000-00	35,000-00	
7.	Sh. Karlesh Prasad	Spl. POCSC 14/2017. G.R. 229/17	6,000-00	5,000-00	
8.	Sh. Karlesh Prasad	G.R. 17/17(S)	2,000-00	2,000-00	
		Total :-	8,000-00	7,000-00	
9.	Sh. Manojan Bansal	S.T. No. 02/2017 (G.R. 579/15) (S)	6000-00	6000-00	
10.	Sh. Manojan Bansal	S.T. No. 31/2016 G.R. 579/15	7,500-00	7,500-00	
		Total :-	13,500-00	13,500-00	
11.	Sh. Shyam Narayan Sahu	Spl. POCSC 09/2017.	5,000-00	5,000-00	
		Total :-	5,000-00	5,000-00	
		G. Total :-	62,500-00	60,500-00	

श्रीमान् उपरोक्त विवाद में अर्केत राशि का सुगमता जायदिल निधि (निधि फंड (Mediation Fee, Advocate fee & Lok Adalat etc.) में उपलब्ध राशि से किया जाता है।
उक्त निधियों के सुगमता हेतु उपरोक्त मद में पर्याप्त आवंटन उपलब्ध है।

श्रीमान् यदि अनुमोदित हो तो गोठ 35,000/- (Rs. Thirty Five Thousand) रु
अशिवका श्री प्रभात कुमार श्रीवारधन, गोठ 7,000/- (Rs. Seven Thousand) रु अशिवका श्री
कैलश प्रसाद, गोठ 13,500/- (Rs. Thirteen Thousand Five Hundred) रु अशिवका श्री
नरयण नरान एव गोठ 5,000/- (Rs. Five Thousand) रु अशिवका श्री श्याम नारायण साहू,
का जायदिल निधि (निधि फंड (Mediation Fee, Advocate fee & Lok Adalat etc.) में
उपलब्ध राशि में से सुगमता दिए जाने की अनुमोदी दी जा सकती है।

अतः उपरोक्त विवादों के सुगमता हेतु कुल राशि 60,500/- (Rs. Sixty Thousand
Five Hundred only) की स्वीकृति दी जा सकती है।

रजि.
2.6/06/18

जिला निधिक सेवा प्राधिकार,
सिमडेगा।

(Signature)

District
Assistant Government Pleader
Assistant Public Prosecutor
Assistant Government Pleader

Case number	Number of parties	Crime	Name of court and nature of case (trial, enquiry, appeal or motion)	Plea of accused	Date of the hearing (each date separately)	House when hearing began and ended	Number of witnesses examined on each date		Result accused convicted or acquitted or case pending	Fee	Remark / instruction
							Prosecution	Defence			
1	2	3	5	6	7	8	9	10	11	12	13
				No Plea							

Signature: Karanth Jayaraj
 Dated: 20
 District Magistrate
 any of my assistants
 the Assistant Government pleader
 which charge an explanatory note is attached.
 Government Pleader

Legal Aid Panel Lawyer Kailash Prasad Associates

Sch XV - E. No. 18

(1) I hereby certify that Government pleader attended my court
~~Assistant Public Prosecutor~~
 as claimed on this bill on the dates and for the periods specified in columns 7 and 8, respectively

Dated 28.8.2019 to 26.3.2018
 Government pleader

Dist. J. S. Adoll Sessior Judge.
Cum Spl. Judge Raebareilly
 attended my court

(2) I hereby certify that Assistant Public Prosecutor
 as claimed on this bill on the dates and the periods specified in columns 7 and 8 respectively

Dated _____ of _____ 20____ Magistrate

MEMO NO

Passed for Rs. |



Dated _____ the _____ of _____ 20____ Legal Remembrance
Simdega Jharkhand

Handwritten signature and name: Kailash Prasad Associates

INSTRUCTION

1. Bills submitted for the whole month be submitted within ten days of the close of the month and all cases or applications during the month whether in the same court or in different courts should be entered serially there in according to date.
2. The bills should be carried forward from page to page and a grand total should be entered at the end and written in words and figures.
3. The bills should be carefully examined by the District Magistrate before putting a signature.
4. The District Magistrate of the presiding officer should be requested to make the certificate in respect of columns 7 and 8 of the bill. Every claim by a Public Prosecutor for an enhanced fee must be supported by the recommendation with reasons of the presiding officer. Such recommendation should rarely be accorded.
5. This form should also be used with the necessary alterations by other pleader retained at the expense of the Crown either for the prosecuting or for the defence. The number and date of any letter sanctioning the engagement of a pleader should be quoted in column 13. A copy of the District Magistrate's order sanctioning the reason for transferring a brief to an assistant to the Public Prosecutor should invariably be attached to the bill.
6. When the case has been merely adjourned and there has been no trial, the date should be set out in column 13 noting briefly the reason for the adjournment. In the cases where bills are submitted in cases subject to the provisions of the notes to rule 6 of the Code of Procedure, the Bill and Order Form and Procedure Manual - 1930. When there is no entry in the bill, the work done should be entered in column 13.

due to Kaishath Pooasad Advocate

Assistant Government Pleader

Additional Public Prosecutor, Lawyer of Sindoga

14 / 11 / 2018

for conducting sinit cases during the month of 6.4

2015 to 26.4.2018

Sl. No.	Name of parties	Crime	Name of court and nature of case (trial, enquiry, appeal or motion)	Plea of accused	Date of the hearing (each date separately)	House when hearing began and ended	Number of witnesses examined on each date		Result accused convicted or acquitted or case pending	Fee	Remark [See instruction 6]
							Prosecution	Defence			
2	State vs. Akadh Baghivars	4/2 461, 379 JPC	The Principal Magistrate J.J.B. Sindoga	NO Plead Guilty	6-4-18	Acquisition explained 4/2/461, 379 JPC	9	10	11	12	13
						State called				1000	
					6-4-18	Confessed Guilty Judgment				1000	
			District Magistrate			for 2 months sent to Remand Home - Mumbai					
						Can discontinue					

Countersigned for Rs. (1000) Thousand only 1000/- Dr. J. Gurn Chinnappa

(Signature) D.L.S.A. Sindoga District Magistrate

(Signature) Kaishath Pooasad

Advocate. Dated 20

I that I have not charged any appearance in any Court on any date on which the Assistant Government pleader has changed
 I have not appeared in the court except the Principal Magistrate for which charge an explanatory note is attached
 This is to be taken into consideration in the reverse
J.J.B. Sindoga Legal Aid Panel Lawyer

Kaishath Pooasad

Assistant Government pleader

Govt. Pleader

Legal Aid Panel Lawyer Kailash Prasad Advast

Sch XV-E No. 18

(1) I hereby certify that Government pleader
Assistant Public Prosecutor attended my court
as claimed on this bill on the dates and for the periods specified in columns 7 and 8, respectively
Date _____ of _____ 20 _____ Session Judge.

(2) I hereby certify that Government pleader
Assistant Public Prosecutor attended my court
as claimed on this bill on the dates and for the periods specified in columns 7 and 8, respectively.

Date 6-4-2019 to 20-4-2019 The principal _____ Magistrate

J. J. B. Simdega
MEMO NC
Passed for Rs (_____)

Dated _____ the _____ of _____
Ranchi
Simdega
Legal Remembrancer
Jharkhand
Kailash Prasad Advast

1. A consolidated bill for the whole month be submitted on or before 10th of the 1st day of the month and all cases or appeals conducted during the month whether in the same court or in different courts should be entered serially there in according to date.
2. The total of column 12 should be carried forward from page to page and a grand total struck at the end of the bill and written in words and figures.
3. The bill should be carefully examined by the District Magistrate before countersigning it.
4. The entry or entries of the presiding officer is requested to the terms of the bill should be entered in columns 7 and 8 of the bill. Every claim by a Public prosecutor for an attended fee should be supported by the recommendation (with reasons) of the presiding officer. Such recommendation should also be accorded.
5. The bill should be set up with the necessary alterations by other pleader retained in the presence of the Crown when for the prosecution and for the defence. The number and date of any amendment in the engagement and fees should be entered in column 13. A copy of the District Magistrate's order showing the reason for transferring a pleader an assistant to the Public Prosecutor should also be attached to the bill.
6. When the case has been merited or adjourned and there has been practically no hearing, the fact should be set out in column 13 noting briefly the reason for the adjournment. In the case of daily fees is payable in such cases subject to the provisions of the notes to rule 9 (2) (a) (i) at page 55 of the Bihar and Orissa Practice and Procedure Manual, 1930. When there is no entry in column 9 or 10, the work done should be detailed in column 13.

JTC FORM-25

[See Rule 183(a) & 295]

Joint Court Simons

Fully Voucher Contingent Bill

Joint Court Simons

Form No. 25



Joint Court Simons

Bill Date: 11/01/2018

Expense Category

Expense No. 111

Donor No.		Treasury Code	500
Major Head	501	HBO Code	501
Sub-Major Head	501	Scheme Type	S
Minor Head	501	Project Mode	1000000
Sub-head	501		
HBO Code	501		
Establishment Code			

FULLY VOUCHER CONTINGENT BILL NO. 2018-11-01

Number of sub-voucher

Description of charge and number and date of authority for all charges requiring special sanction

Amount Details

111

Gross Amount	111
Final Deduction	
Net Amount	111

Signature of HRD

Signature of HRD

Joint Court Simons

Below is the list of items...

Please Turn Over

When the bill is approved...

This bill is for the purpose...

(Please print this page at the back of first page)

Certificates.

I hereby certify that the expenditure attached to this bill is a legal and proper charge on the funds to which it is applied, and that the same have been lawfully made to the parties entitled to receive them and can be paid in receipt of bills therefor. I also certify that all items shown on this bill are authorized by law, and that the same have been lawfully made to the parties entitled to receive them and can be paid in receipt of bills therefor. I also certify that the same have been lawfully made to the parties entitled to receive them and can be paid in receipt of bills therefor.

I certify that the amount of this bill is correct and that the same have been lawfully made to the parties entitled to receive them and can be paid in receipt of bills therefor. I also certify that the same have been lawfully made to the parties entitled to receive them and can be paid in receipt of bills therefor.

I certify that the amount of this bill is correct and that the same have been lawfully made to the parties entitled to receive them and can be paid in receipt of bills therefor. I also certify that the same have been lawfully made to the parties entitled to receive them and can be paid in receipt of bills therefor.

I certify that the amount of this bill is correct and that the same have been lawfully made to the parties entitled to receive them and can be paid in receipt of bills therefor. I also certify that the same have been lawfully made to the parties entitled to receive them and can be paid in receipt of bills therefor.

I certify that the amount of this bill is correct and that the same have been lawfully made to the parties entitled to receive them and can be paid in receipt of bills therefor. I also certify that the same have been lawfully made to the parties entitled to receive them and can be paid in receipt of bills therefor.

Allocations Details

Total Allotment

Balance Forward

Un-verified Allotment

Expenditure by Treasury (Excluding this Bill)

Amount of this Bill

Total Pending Expenditures (Including this Bill)

Balance of Allotment

Pay Receipts: (As of 10/31/2011) (Total of 10/31/2011) (Total of 10/31/2011)

Excluded

Accountant

Treasury Officer

The Director and the State Comptroller's Office

For use in Accounting General's Office

Accountant

Treasury Officer

Accountant

Accountant

Accounts Officer

St. Accounts Officer

0110-1010

कार्यालय व्यय इत्यादि का बिल

इसमें मजदूरी, वातावरण व्यय, अतिरिक्त और विशेष सेवाओं के लिए अदायगी, किराया परमूल, कर, प्रकाशन विज्ञापन, टिकटों और प्रवास, ऊंच, अतिरिक्त व्यय, समझा देने वाले गणनाओं और उपकरण फेडर गाड़ियों वापसी और पूर्तियां तथा अन्य प्रकार के व्यय दर्शाए जायेंगे। व्यय के प्रत्येक मानक विधियों के तहत लगातार रूप से दर्ज किए जाये और अंत में व्यय के पथक मानक विधियों का योग देखा जाय। प्रथम में व्यय के दर्ज सभी मानक विधियों के योग कुल योग सब मानक विधियों के अंत में दर्शाये।

रा

जिला <i>मेरठ</i>	<p style="text-align: center;"><i>मेरठ जिला सेवा समिति</i> <i>मेरठ</i></p> <p style="text-align: center;">को कार्यालय व्यय इत्यादि का खर्चो बिल, मास <i>2012</i> सन <i>2012</i></p>	200 के भुगतानों की सूची की बराबर सं०	
	<p>नेमा शीर्ष।</p> <p>मुख्य शीर्ष लघु शीर्ष उभ शीर्ष</p>		
उभ बाउजर की संख्या	खर्च का विवरण और ऐसे सभी खर्चों के प्राधिकार की संख्या और तारीख जिनके लिए विशेष मंजूरी अपाक्षित है।	रकम	
1)	<i>श्री. राजेश्वर सिंह, जिला सेवा समिति, मेरठ</i> <i>पैसा का खर्च का विवरण सं० 12</i> <i>दिनांक 1-1-12 का सुमरीय विवरण सं० 12</i>	रु० <i>6000</i>	पै० <i>00</i>
2)	<i>श्री. राजेश्वर सिंह, जिला सेवा समिति, मेरठ</i> <i>पैसा का खर्च का विवरण सं० 12</i> <i>दिनांक 1-1-12 का सुमरीय विवरण सं० 12</i>	<i>रु० 5000</i>	<i>पै० 00</i>
	अधेच्छ		

लिखावट का मिटान गर्वथा वर्जित है। अशुद्ध प्रविष्टियां ताल रोशनरु से साफ-साफ काल दी जाय और शुद्ध प्रविष्टि दो पक्षियों

उप वाउचर की संख्या	खर्च का विवरण और ऐसे सभी खर्चों के प्राधिकार की संख्या और तारीख जिनके लिए विशेष पन्जुगी अपेक्षित है।	रकम	
	पिछला जोड़	रु०	पैसे
		13,500	00
महालेश्वरकार झारखण्ड के कार्यालय में उपयोग के लिए पूर्ण पाले स्वीकृत	लेखा परीक्षक		
आपत्तिकृत रु०	अधीक्षक	कुल जोड़ (शब्दों में)	
लेखा परीक्षक			

- प्रमाणित करना है कि इन बिल में भागित खर्च, लोक सेवा को हित में रोचक नहीं जा सका। मैं यह भी प्रमाणित करता हूँ कि जहाँ तक गैरी आनकारी और विश्वास है, निम्नलिखित खर्च धो खोड़कर, जो स्वार्थी शक्ति के शेष से अधिक है और जिसका भूगतान इस बिल की तिकारी के बाद कर दिया जाएगा, इस बिल में अंकन सभी खर्चों का भूगतान गणना कर से भूगतान करने के हकदार पक्षों को किया जा चुका है। निम्नलिखित वाउचरों को खोड़कर जिन्हें भूगतान करने के लिए गणना अयोजित कर दिया जाएगा 25 रु० से ऊपर के सभी वाउचर इस बिल के साथ संलग्न हैं। मैंने यथासंभव अन्य गणनाओं के लिए वाउचर मांग कर लिए हैं और इन्हें जम्मा होता है कि उन्हें इस तरह वर्गीकृत या विकृत कर दिया गया है कि इसका फिर से उपयोग नहीं किया जा सकता।
- प्रमाणित किया कि सभी बिलों जिसका लौटा इस बिल के साथ संलग्न वाउचरों में तथा ले कार्यालय में रखे जा चुके हैं दिनांक 1/1/1958 तक माल में सम्पन्न रूप से प्राप्त हुई हैं और स्टॉक रजिस्टर में भरा जा चुका है। मैंने प्रमाणित किया है कि इसका सभी गाल धीक, किन्तु अच्छी है जिन वर्गों पर भूगतान किया गया है वे स्वीकृत गणना वाउचर वर्गों में अंकित नहीं हैं और सम्बन्धित वाउचरों तथा वीचरों के मापन भूगतान कर लिए जाने की बात सम्भवतः इस से लिख दी गई है। वाकी भाग भूगतान नहीं किया जा सका।
- प्रमाणित किया कि सभी अवर सेवक जिनका वेतन इस बिल में पारित किया गया है। सम्बन्धित अवधि में सरकारी नियम वस्तुतः रखे गये हैं और उनकी संख्या तथा वेतन की दरें सक्षम प्राधिकारियों द्वारा स्वीकृत हैं।
- प्रमाणित किया कि पिछले साल के अंत तक भूगतान किये गए विधार्ता खर्च की सभी विलों को अंतिम आँच कर लेा गई है और उन्हें स्वीकृत कर लिया गया है।
- प्रमाणित किया कि (क) गद्दी वरें मजदारी खर्च जो इस बिल में भागित किया गया है वस्तुतः खर्च किया गया था अतिरिक्त या और वह खर्च व्यवहार में नहीं गया अथवा को अनुचित काम के लिये है। और (ख) मजदूर सम्बन्धी सेवक यात्रा के लिए साधारण नियमों के अन्तर्गत यात्रा-भत्ता लेने का हकदार नहीं है और जो कोई अतिरिक्त दर्शाती नहीं गई है तथा जिस कारणों से सिलामिने में यात्रा करने की आवश्यकता हुई उस कारण के लिये उस कोप में अन्य पारिश्रमिक नहीं मिलता था नहीं मिलेगा।

व्यय का मूलक विषय (रबर स्टाम्प द्वारा)	उपबन्ध की शीट	इस विषय का व्यय	अवशेष
1	2	3	4
		13,500 - 00	14,4500 - 00
			14,4500 - 00

विवेक प्रमाणित है कि इन बिलों में
 खर्च का विवरण और ऐसे सभी खर्चों के प्राधिकार की संख्या
 और तारीख जिनके लिए विशेष पन्जुगी अपेक्षित है।

अवरसेवक मंडल प्राज
 विकास अधिकारी का कार्यालय
 और मजदूर

जिला विधिक सेवा प्राधिकार, शिमडेगा।
अनुमोदन हेतु प्रारूप

दिनांक.....

श्रीमान् अध्यक्ष, जिला विधिक सेवा प्राधिकार, शिमडेगा।

प्रति,

कृपया जिला विधिक सेवा प्राधिकार, शिमडेगा के कार्यालय प्रतिवेदन का अनुमोदन किया जाय। प्रतिवेदन है कि जिला विधिक सेवा प्राधिकार, शिमडेगा के वैनल अधिकारता थी प्रभात कुमार श्रीवास्तव, श्री कलेश प्रसाद, श्री नारायण प्रसाद एवं श्री श्याम नारायण साहू के द्वारा निम्न समर्थित किया गया है, जो समर्थित न्यायालय द्वारा सत्यापित है। निम्न श्रीमान् के अवस्रोतनार्थ संलग्न है। जिसकी विवरणी निम्नवत है।

Sl No	Name of the Parties Lawyers	Case No.	Bill submitted Rs.	Amount to be paid	Remark
1	Sh. Prabhakar K. Srivastava	Spl. POCSD 21/2016	6000-00	6000-00	
2	Sh. Prabhakar K. Srivastava	S.T. No. 16/2017 (G.R.380/15)	6000-00	6000-00	
3	Sh. Prabhakar K. Srivastava	S.T. No. 01/2015 (G.R.15/15)	6000-00	6,000-00	
4	Sh. Prabhakar K. Srivastava	S.T. No. 09/2011 (A) S	5000-00	5,000-00	
5	Sh. Prabhakar K. Srivastava	S.T. No. 07/2017(S)	5,000-00	5,000-00	
6	Sh. Prabhakar K. Srivastava	S.T. No. 22/2016 (G.R.579/15)	6,000-00	6,000-00	
		Total :-	36,000=00	35,000=00	
7	Sh. Kalash Prasad	Spl. POCSD 11/2017 (G.R.229/17)	6,000=00	5,000=00	
8	Sh. Narayan Prasad	G.R.177/17(S)	2,000-00	2,000-00	
		Total :-	8,000=00	7,000-00	
9	Sh. Narayan Bansal	S.T. No. 22/2017 (G.R.579/15) (S)	6000-00	6000-00	
10	Sh. Narayan Bansal	S.T. No. 21/2016 (G.R.584/15)	7,500=00	7,500-00	
		Total :-	13,500=00	13,500=00	
11	Sh. Shyam Narayan Sahu	Spl. POCSD 09/2017	5,000=00	5,000=00	
		Total :-	5,000=00	5,000=00	
		G. Total :-	62,500=00	60,500=00	

श्रीमान् उपरोक्त विवाद में अर्जित राशि का भुगतान आवंटित विधि (विधि फीस (Mediation Fee, Advocate fee & Lok Adalat etc.) में उपलब्ध राशि से किया जाना ही उक्त विवादों के भुगतान हेतु उपरोक्त मद में पर्याप्त अनवरत उपलब्ध है।

श्रीमान् यदि अनुमोदित हो तो मी 35,000/- (Rs. Thirty Five Thousand) रु अधिकता श्री प्रभात कुमार श्रीवास्तव, मी 7,000/ (Rs. Seven Thousand) रु अधिकता श्री कल्याण प्रसाद, मी 13,500/- (Rs. Thirteen Thousand Five Hundred) रु अधिकता श्री नारायण चरण एवं मी 5,000/- (Rs. Five Thousand) रु अधिकता श्री श्याम नारायण राय, का आवंटित विधि (विधि फीस/mediation fee, Advocate fee & Lok Adalat etc.) में उपलब्ध राशि में से भुगतान किए जाने की अनुमति दी जा सकती है।

अतः उपरोक्त विवादों के भुगतान हेतु कुल राशि 60,500/- (Rs. Sixty Thousand Five Hundred only) की स्वीकृति दी जा सकती है।

रखिय,
24/11/19

जिला विधिक सेवा प्राधिकार,
सिगडेगा।

(Signature)

10/11/2018 10:00 AM

Form No. 18

Assistant Government Pleader
 Additional Public Prosecutor

for conducting civil cases during the month of

20

Name of parties	Crim. No.	Date of filing	Name of court and nature of case (trial enquiry, appeal or motion)	Plan of case (attached)	Date of hearing (each date separately)	House when hearing began and ended	Number of witnesses examined on each date		Result accused convicted or acquitted or case pending	Fee	Remark (See instruction 6)
							Prosecution	Defence			
2	3	4	5	6	7	8	9	10	11	12	13
...

Subscribed for Rs. _____ of _____ only
 (Signature) _____ District Magistrate _____ Advocate.
 Dated _____ 2017

that I have not charged a fee for appearance in any Court on any date on which
 appearance in the same court except _____ has changed
 bills to be filed in strictly in accordance with the instruction on the reverse.
 Govt. Pleader
 Assistant Government pleader

Sch. XV-E No. 18

(1) I hereby certify that Government pleader
Assistant Public Prosecutor attended my court
as claimed on this bill on the dates and for the periods specified in columns 7 and 8, respectively.

Date of 20 Session Judge

(2) I hereby certify that Government pleader
Assistant Public Prosecutor attended my court
as claimed on this bill on the dates and for the periods specified in columns 7 and 8, respectively.

Date of 20 Magistrate

MEMO NO.

Passed for Rs. :

16/2/18



[Handwritten notes and signatures in the left margin]

[Handwritten signature and date: 16/2/18]
District Legal Remembrancer
Singhbhand

Dated Ranchi the of 20 District Legal Remembrancer
Simdega

[Handwritten signature]
P.D.J. 16/2/18
D.L.S.A. Singhbhand

INSTRUCTION

1. A consolidated bill for the whole month be submitted within ten days of the close of the month and all cases or appeals conducted during the month whether in the same court or in different courts shall be entered serially there in according to date
2. The total of column 12 should be carried forward from page to page and a grand total struck at the end of the bill and written in words and figures.
3. The bill should be carefully examined by the District Magistrate before counter signature
4. The particular attention of the presiding officer is requested to the terms of the certificate in respect columns 7 and 8 of the bill. Every claim by a Public prosecutor for an enhanced fee must be supported by the recommendation (with reasons) of the presiding officer. Such recommendation should rarely be accorded
5. This form should also be used with the necessary alterations by other pleader retained at the expense of the Crown either for the prosecuting or for the defence. The number and date of any letter sanctioning the engagement of pleader should be quoted in column 13. A copy of the District Magistrate's order showing the reason for transferring a case to another court should be attached to the bill.

Bill No 10/2018



Sl. No.	Name of parties	Crime	No. of accused concerned	Name of court and nature of case (trial, enquiry, appeal or motion)	Date of the hearing (each date separately)	Date when hearing began and ended	Number of witnesses examined on each date		Result secured (convicted or acquitted or case pending)	Fee	Remark (See instruction 6)
							Prosecution	Defence			
1	State vs. Khanna	IPC Sec 302	1	Magistrate Court, Judge's finding	7	8	9	10	11	12	13
2	State vs. Khanna	IPC Sec 302	1	Magistrate Court, Judge's finding	7	8	9	10	11	12	13

Countersigned for Rs. () only

Signature of District Magistrate: [Signature] Date: 14-05-2018 Advocate: [Signature]

I have not charged a fee for appearance in any Court on any date on which the Assistant Government pleader was changed for appearance in the same court except for which charge an explanatory note is attached Govt. Pleader Assistant Government Pleader

✓

Sch. XV-E No 18

vs. Nandaram for and - Haldwani
Government pleader *for S.A. Khandelwal*
Assistant Public Prosecutor

(1) I hereby certify that _____ attended my court as claimed on this bill on the dates and for the periods specified in columns 7 and 8, respectively.

Date _____ of _____ 23 _____ Session Judge.

(2) I hereby certify that _____ attended my court as claimed on this bill on the dates and for the periods specified in columns 7 and 8, respectively.

Date _____ of _____ 20 _____ Magistrate

checked & found correct
30.5.18

30.5.18
Sessions Judge
Simdega

ME NO. NO.



Passed for Rs (_____)

30.5.18
checked & found correct

Dated _____ the _____ of _____
Ranchi
Simdega

District _____
of _____
Legal Remembrancer
Jarkhand

30.5.18
26.5.18
D.S.P.

INSTRUCTION

1. A consolidated bill for the whole month be submitted within ten days of the close of the month and all cases or appeals conducted during the month whether in the same court or in different courts should be entered serially there in according to date.
2. The total of column 12 should be carried forward from page to page and a grand total struck at the end of the bill and written in words and figures.
3. The bill should be carefully examined by the District Magistrate before counter signature
4. The particular attention of the presiding officer is requested to the terms of the certificate in respect columns 7 and 8 of the bill. Every claim by a Public prosecutor for an enhanced fee must be supported by the recommendation (with reasons) of the presiding officer. Such recommendation should rarely be accorded.
5. This form should also be used with the necessary alterations by other pleader retained at the expense of the Crown either for the prosecuting or for the defence. The number and date of any letter sanctioning the engagement of pleader should be quoted in column 13. A copy of the District Magistrate's order showing the reason for transferring a brief to an assistant to the Public Prosecutor should invariably be attached to the bill
6. When the case has been merely adjourned and there has been practically no hearing, the fact should be set out in column 13 noting briefly the reason for the adjournment. Half the daily fees are payable in such cases subject to the provisions of the notes to rule 9 (2) (a) i) at page 59 of the Bihar and Orissa Practice and Procedure Manual, 1930. When there is no entry in column 9 or 10, the work done should be detailed in column 13.

JTC FORM-25

[See Rule 183(a) & 205]

Fully Voucher Contingent Bill

OFFICE OF THE COMPTROLLER
OF THE GENERAL ACCOUNTS

Control No. 1000



OFFICE OF THE COMPTROLLER
OF THE GENERAL ACCOUNTS

Bill Date 10/10/15

For use at Treasury

Demand No. 1000
Major Head 501 Administration
Sub-Major Head 501.1 Administration
Minor Head 501.11 Administration
Fund Head 501.111 Administration
Bif. Code 501.1111 Administration

Treasury Code 501
DIB Code 501.111
Service Type
Payment Mode

Establishment/Expenditure

FULLY VOUCHER CONTINGENT BILL NO. 1000-15
OFFICE OF THE COMPTROLLER OF THE GENERAL ACCOUNTS

Amount of each voucher

Description of charge, including amount and authority for all charges requiring special sanction.

Amount Details

1000-15

Gross Amount
Total Deduction
Net Amount

Signature of Bill Clerk, Department Accountant

Signature of DIB

OFFICE OF THE COMPTROLLER
OF THE GENERAL ACCOUNTS

By: [Signature]

Please Turn Over

Handwritten notes at the bottom of the page, including a date and some illegible text.

Certificates.

1. I certify that the report of the Auditor of the Board of Education...
has been prepared in accordance with the provisions of the...
I have not been made in the course of my duties as Auditor...
of the Board of Education for all years since the date of the report...
below which will be followed as soon as the amount for a year...
contains the same sum and amount as the amount of the report...
of the year.

2. I certify that the report of the Auditor of the Board of Education...
has been prepared in accordance with the provisions of the...
I have not been made in the course of my duties as Auditor...
of the Board of Education for all years since the date of the report...
below which will be followed as soon as the amount for a year...
contains the same sum and amount as the amount of the report...
of the year.

3. I certify that the report of the Auditor of the Board of Education...
has been prepared in accordance with the provisions of the...
I have not been made in the course of my duties as Auditor...
of the Board of Education for all years since the date of the report...
below which will be followed as soon as the amount for a year...
contains the same sum and amount as the amount of the report...
of the year.

4. I certify that the report of the Auditor of the Board of Education...
has been prepared in accordance with the provisions of the...
I have not been made in the course of my duties as Auditor...
of the Board of Education for all years since the date of the report...
below which will be followed as soon as the amount for a year...
contains the same sum and amount as the amount of the report...
of the year.

5. I certify that the report of the Auditor of the Board of Education...
has been prepared in accordance with the provisions of the...
I have not been made in the course of my duties as Auditor...
of the Board of Education for all years since the date of the report...
below which will be followed as soon as the amount for a year...
contains the same sum and amount as the amount of the report...
of the year.

Allotments Details (As at 31/03/2012)

Total Allotment	1,000,000
Surrender Amount	100,000
On-Warrant Allotment	900,000
Expenditure by Treasury (including this Bill)	800,000
Amount of this Bill	100,000
Total Pending Expenditure (including this Bill)	900,000
Balance of Allotment	0

By Report of the Auditor of the Board of Education...
Date: 31/03/2012

Date: 31/03/2012 Accountant
This bill is not valid for S782-Debitance cheque

For use in Accountant-General's Office

Auditor Accounts Officer Sec. Accounts Officer

कार्यालय व्यय इत्यादि का बिल

इसमें मजदूरी, कार्यालय व्यय, व्यवसायिक और विशेष सेवाओं के लिए अदायगी, बिराचा महसूल, कर, प्रकाशन, विज्ञापन, चिठ्ठे, और प्रचार, व्यव. अतिरिक्त व्यय, सरकार भत्ते आदि मजदूरी और उपकरण मोटर गाड़ियाँ सामग्री और पूर्तियाँ तथा अन्य प्रकार के व्यय मजदूरी, तारिफें व्यय के प्रत्येक प्रमुख विषय के मद लगातार क्रम में दर्ज किए जाये और अन्त में व्यय के प्रत्येक भागक विषय का योग दर्शाया जाव। प्रत्येक मद व्यय के दर्ज सभी प्रमुख विषयों के योग कुल योग मध्य भाग विषयों के अन्त में दर्शावे।

रा

क्र. सं. 1/2024	दिनांक 17/11/24 को कार्यालय व्यय इत्यादि का ब्योरेबोर बिल. मास 11/2024 सन् 2024	100 के भूगतानों की सूची की वाउचर में			
	<table border="1" style="width: 100%; border-collapse: collapse;"> <tr> <td style="width: 30%;">सेवा शीर्ष</td> <td style="width: 70%;"> मुख्य शीर्ष लघु शीर्ष उप शीर्ष </td> </tr> </table>	सेवा शीर्ष	मुख्य शीर्ष लघु शीर्ष उप शीर्ष		
सेवा शीर्ष	मुख्य शीर्ष लघु शीर्ष उप शीर्ष				
उप वाउचर की संख्या	खर्च का विवरण और ऐसे सभी खर्चों के प्राधिकार की संख्या और तारीख जिनके लिए विशेष मन्तुरी अपेक्षित है।	रकम			
1)	श्री राजेश कुमार शर्मा, जिला मजदूरी अधिकारी का विशेष म. सं. 01 दिनांक 17/11/24 का सुधारित विवरण का ब्योरे	रु० 5170	50		
	अर्थीक्षेत्र				

आ वाउचर की संख्या	खर्च का विवरण और ऐसे सभी खर्चों के प्राधिकार की संख्या और प्रायोगिक विवरणों के लिए विशेष अनुमति अधीन है।	रकम	
	पिछला जोड़	रु०	पै०
		5000	00
माननेवाकायम प्रारंभिक के कार्यालय में उपयोग के लिए पूरी राशि स्वीकृत अपनिकृत रु०	लेखा परीक्षक		
लेखा-परीक्षक	अधीक्षक।	कुल जोड़ (शब्दों में)	

- 1) सं प्रमाणित करना है कि इस विल में भारत खर्च, लोक सेवा को हित में रोक कर आ सकता है यह भी प्रमाणित करना है। कि जहां तक भूगर्भ जायजों और विस्थापन, निम्नलिखित खर्च को छोड़कर, जो रथार्थी अग्रिम के शेष में अधिक है और जिसका भूगतान इस विल की निकासी के बाद कर दिया जाएगा, इस विल में अंकित सभी खर्चों का भूगतान सम्बन्ध रूप से भूगतान पाने के हकदार पक्षों को किया जा चुका है। निम्नलिखित वाउचरों को छोड़कर जिन्हें भूगतान करने के बाद तुरन्त अग्रसारित कर दिया जाएगा 25 रु० पे उभर के सभी वाउचर इस विल के साथ संलग्न है। मैंने यथासंभव अन्य गणेशों के लिए वाउचर प्राप्त कर लिए हैं और इंगकः जिम्मा लेता हूँ कि उन्हें इस विल पर कल्पित या विकृत कर दिया गया है कि उनका फिर से उपयोग नहीं किया जा सकता।
- 2) प्रमाणित किया कि सभी सम्पूर्ण निम्नका वीरु इस विल के साथ संलग्न वाउचरों में तथा मेरे कार्यालय में रखे वाउचरों में दिया गया है अच्छी हालत में सम्बन्ध रूप से प्राप्त हुई है और स्टॉक-रजिस्टर में चढ़ा दी गई है मैं यह प्रमाणित करता हूँ कि उनका सभी भारत धीर, विस्म अच्छी है जिन दरों पर भूगतान किया गया है वे स्वीकृत तथा वाज्जरा दरों में अधिक नहीं थे और सम्बन्धित वाउचरों तथा बीगकों के सामने भूगतान कर दिए जाने को ध्यान रखकर रंग से लिख दी गई है, ताकि द्वारा भूगतान नहीं किया जा सका।
- 3) प्रमाणित किया कि सभी अंतर मेचक विवरण वेनन इस विल में भारत किया गया है। सम्बन्ध अर्थात् में सरकारी सेवा में सम्पूर्ण गति नये थे और उनका संख्या तथा वेनन को दूर संक्षम प्राधिकारियों द्वारा स्वीकृत है।
- 4) प्रमाणित किया कि पिछले भारत के अंत तक भूगतान किया गए विज्ञानी खर्च की सभी विलों को अनिश्चय संशोधन को गई है और उन्हें स्वीकृत कर लिया गया है।
- 5) प्रमाणित किया कि (क) गाड़ी की सवारी खर्च जो इस विल में भारत किया गया है वर्तमान, खर्च किया गया था अपनिकृत था और यह खर्च व्यवहार में लार्थी गयी सवारी के अनुसूचित कान के भीतर है। और (ख) सबक संशोधन संशोधन के लिए संशोधन नियमों के अधीन था। भन्ना लेने का हकदार नहीं है और इसे कोई प्रतिपक्ष करनी नहीं थी गई है तथा जिस के रोज के संशोधन में जाना करने की आवश्यकता हुई इस कार्य के पश्चात् के लिए उस को संशोधन प्राथमिक नहीं मिलता था नहीं मिलना।

व्यय का भौतिक विवरण (ग्राहक स्टाम्प द्वारा)	उपव्यय की राशि	इस विवरण का व्यय	अवशेष
1	2	3	4
<p>विद्युत संशोधन के लिए व्यय के लिए व्यय (Production for material for book binding etc.) इसके लिए व्यय के लिए राशि 2012-13</p>	14,45,000.00	5,000.00	1,39,500.00
			1,39,500.00

अन्तरीक गणेश प्राध
निकारण
Civil Court

जिला विधिक सेवा प्राधिकार, सिमडेगा।
अनुमोदन हेतु प्रारूप

दिनांक

श्रीमान् अध्यक्ष, जिला विधिक सेवा प्राधिकार, सिमडेगा।

प्रमाण,

कृपया जिला विधिक सेवा प्राधिकार, सिमडेगा के कार्यालय प्रतिवेदन का अपलोकन किया जाय। प्रतिवेदन है कि जिला विधिक सेवा प्राधिकार, सिमडेगा के वैनल अफिसर श्री प्रभात कुमार श्रीवास्तव श्री कलाश प्रसाद, श्री नारायण बंसल एवं श्री श्याम नारायण साहु, के द्वारा विपत्र सर्वांगित किया गया है, जो संबंधित न्यायालय द्वारा सत्यापित है। विपत्र अधिनियम के अंतर्गत कार्य संलग्न है। जिसकी विवरणी निम्नवत है :-

S. No.	Name of the Panel Lawyer	Case No.	Bill submitted	Amount to be paid	Remarks
1.	Sh. Prabhat K. Srivastava	Spl. PCCSO 12/2016.	6000=00	6000=00	
2.	Sh. Prabhat K. Srivastava	S. I. No 16/2017 (G. R. 330/16)	6000=00	6000=00	
	Sh. Prabhat K. Srivastava	S. I. No 66/2015 (G.R. 157/15)	6000=00	6000=00	
4.	Sh. Prabhat K. Srivastava	S. I. No 09/2011 (A) (S)	6000=00	6000=00	
5.	Sh. Prabhat K. Srivastava	S. I. No 07/2017 (S) (G. R. 207/15)	6000=00	6000=00	
6.	Sh. Prabhat K. Srivastava	S. I. No 92/2016 (G. R. 579/15)	6000=00	6000=00	
		Total :-	36,000=00	35,000=00	
7.	Sh. Nalish Prasad	Spl. PCCSO 14/2017 (G. R. 229/17)	6000=00	5,000=00	
8.	Sh. Kalash Prasad	G. R. 177/17 (S)	2,000=00	2,000=00	
		Total :-	8,000=00	7,000=00	
9.	Sh. Narayan Bansal	S. I. No 22/2017 (G. R. 579/15) (S)	6000=00	6000=00	
10.	Sh. Narayan Bansal	S. I. No 41/2015 (G. R. 81/15)	7500=00	7500=00	
		Total :-	13,500=00	13,500=00	
11.	Sh. Shyam Narayan Sahu	Spl. PCCSO 09/2017.	5,000=00	5,000=00	
		Total :-	5,000=00	5,000=00	
		G. Total :-	62,500=00	60,500=00	

श्रीमान् जयशंकर विपत्र में अंकित राशि का मूल्यांकन अवहित निधि (निधि प्रकार (Mediation Fee, Advocate fee & Lok Adalat etc.) में उपलब्ध राशि से किया जाता है। अतः लोकत क मूल्यांकन हेतु उपरोक्त मद में पद्याप्त आवदन उपलब्ध है।

श्रीमान् यदि अनुमोदित हो तो गोठ 35,000/- (Rs. Thirty Five Thousand) रु अधिकता श्री प्रभात कुमार श्रीवास्तव, गोठ 7,000/- (Rs. Seven Thousand) रु अधिकता श्री कैलाश प्रसाद, गोठ 13,500/- (Rs. Thirteen Thousand Five Hundred) रु अधिकता श्री नरपण नरान ए. गोठ 5,000/- (Rs. Five Thousand) रु अधिकता श्री श्याम नारायण साहू का आवदन निधि (निधि प्रकार: Mediation Fee, Advocate fee & Lok Adalat etc.) में उपलब्ध राशि न से मूल्यांकन किए जाने की अनुमति दी जा सकती है।

अतः जयशंकर विपत्रों के मूल्यांकन हेतु कुल राशि 60,500/- (Rs. Sixty Thousand Five Hundred only) की स्वीकृति दी जा सकती है।

Handwritten signature

Handwritten signature
रायि,
जिला निधिक सेवा प्राधिकार,
सिमरगा।

Shri. ...
 for conducting civil proceedings in the month of ... 2018

Sl. No.	Name of the parties	Name of court and nature of case (trial, enquiry, appeal or mutation)	Place of accused	Date of the hearing (each date separately)	House which hearing began and ended.	Number of days examined on each date of session, Defence	Rate of daily compensation or case pending	Remarks. See instruction 5.
1	State vs.	9	11	12
2	9	11	12
3	9	11	12
4	9	11	12
5	9	11	12
6	9	11	12
7	9	11	12
8	9	11	12
9	9	11	12
10	9	11	12

(Signature) _____
 District Magistrate
 City of ...

(Signature) _____
 Ass. Dist. Government Pleader

...

V

Form XV-1 No. 15

Shyam Narayan Sahasra...

I hereby certify that Government Pleader Assistant Public Prosecutor presided my court

and claimed on this Bill the dates and for the parties specified in columns 7 and 8, respectively.

Date 11-5-17/18 of Chit. & Dnyupur, Dist. Court Session Judge

I hereby certify that Government Pleader Assistant Public Prosecutor presided my court

and claimed on this Bill the dates and for the parties specified in columns 7 and 8, respectively.

Date _____ of _____ 20 _____ Magistrate

MEMO NO

Passed for Rs. (102/-)



verified that it has not been sent to the Ministry for conducting the postal work.

Shyam Narayan Sahasra
11/5/18

Dated 11th 5th the 18th of 2018 Magal Remembrance of Jharkhand

Shyam Narayan Sahasra
11/5/18

INSTRUCTION

1. A consolidated bill for the whole month is submitted within ten days of the close of the month and all cases or appeals conducted during the month whether in the same court or in different courts should be entered serially there in according to date.
2. The total of column 12 should be carried forward from page to page and a grand total struck at the end of the bill and written in words and figures.
3. The bill should be carefully examined by the District Magistrate before counter signature.
4. The particular attention of the presiding officer is requested to be terms of the endnote in items 7 and 8 of the bill. Every minister, Public Prosecutor and enhanced fee paid to the pleader by the Government should be entered in the bill.
5. The form should also be used with the necessary alterations by either pleader or lawyer of the Crown either for the prosecution or for the defence. The number and date of the bill, the engagement of pleader, etc. should be entered in the bill. A copy of the bill should be sent to the pleader showing the reason for the award of costs, attached to the Public Prosecutor's statement, and attached to the bill.
6. When the case has been made ready for trial, and there has been practically no hearing, the facts should be set out in column 13 and no entry should be made for the award of costs. Half the daily fee for pleader is to be rates subject to the provisions of the notes to rule 11 (2) (a) on page 59 of the Final and Orders for Trial and Procedure Manual, 1930. When there is necessary in column 9 or 10, the work done should be entered in column 13.

JTC FORM-25

[See Rule 133(a) & 295]

Fully Voucher Contingent Bill

Control No. 250
1402002 00-211844002
JTC Contingent Billing

Bill Date: 10/01/2012



For use at Treasury

Bill No.	1402002	Treasury Code	5010
[JVS]		DDO Code	SE-11000
Bill Head	1402002	Scheme Type	S
Sub-Head	1402002	Payment Mode	W-1000
Bill Code	1402002		

Establishment Exemption

1402002 FULLY VOUCHER CONTINGENT BILL NO. 250 BY 1402002

Number of sub-voucher	Description of charge and number and date of authority for all charges requiring special sanction	Voucher Details
1	1402002	Gross Amount: 5000 Total Deduction: 0 Net Amount: 5000

Signature of RI
Chief Executive
Accountant

Signature of DDO
1402002
JTC Contingent Billing

Remarks: 1402002

Please Turn Over

1. This bill is to be used only for the purpose of...

2. This bill is to be used only for the purpose of...

3. This bill is to be used only for the purpose of...

4. This bill is to be used only for the purpose of...

(Please print this page at the back of first page)

Certificates

- 1. I certify that the above information is true and correct to the best of my knowledge and belief, and that I have read and understand the contents of this bill and the amount thereof, and that I have no objection to the same being paid out of the funds of the State of New York.
- 2. I certify that the above information is true and correct to the best of my knowledge and belief, and that I have read and understand the contents of this bill and the amount thereof, and that I have no objection to the same being paid out of the funds of the State of New York.
- 3. I certify that the above information is true and correct to the best of my knowledge and belief, and that I have read and understand the contents of this bill and the amount thereof, and that I have no objection to the same being paid out of the funds of the State of New York.
- 4. I certify that the above information is true and correct to the best of my knowledge and belief, and that I have read and understand the contents of this bill and the amount thereof, and that I have no objection to the same being paid out of the funds of the State of New York.
- 5. I certify that the above information is true and correct to the best of my knowledge and belief, and that I have read and understand the contents of this bill and the amount thereof, and that I have no objection to the same being paid out of the funds of the State of New York.

Amounts Delivered to NY State

Total Amount:

Stipenter Amount:

Un-Verified Amount:

Expenditure by Feasible (Excluding this Bill):

Amount of this Bill:

Total Pending Expenditure (including this Bill)

Balance of Account:

Pay Receipt: _____ Pay to: _____

DO SIGNATURE

This bill is not valid for NY State Certificate Charge.

Accountant

Deputy Office

License in Account General's Office

Auditor

Accounts Office

Sup. Accounts Officer

कार्यालय व्यय इत्यादि का बिल

प्रति मास के कार्यालय व्यय, व्यवसायिक और विशेष सेवाओं के लिए असाध्य, वि.साय भत्ता, का, प्रशासन, विज्ञान, शिक्षा और प्रचार, अन्य अतिरिक्त व्यय, सरकार अपने अतिरिक्त भागीदारी और अकारण भंडार काटियों सामग्री और पूर्णिक व्यय असाध्य के व्यय अनुमानित है। व्यय के प्राधिकार मानक विवरण के मत लगातार क्रम से दर्ज किए जायें और असाध्य व्यय के प्राधिकार मानक व्यय का मत दर्शाया जाय। प्रथम से व्यय कर्तों सभी मानक विवरणों के योग कुल योग व्यय मानक विवरणों के असाध्य व्ययों के।

रा

<p>दिनांक ३१/०३/२०२४</p>	<p>३१/०३/२०२४ को कार्यालय व्यय इत्यादि का व्ययों का बिल पास मन</p>		<p>२०० के असाध्यों को सेवा के व्यय मंत्र</p>	
	<p>मन्त्र शीर्षक।</p>	<p>मुख्य शीर्षक लघु शीर्षक उप शीर्षक</p>		
<p>उप व्यय को संख्या</p>	<p>व्यय का विवरण और ऐसे सभी खर्चों के प्राधिकार की संख्या और तारीख जिनके लिए विशेष भत्ता असाध्य है।</p>		<p>रकम</p>	
	<p>१) ३१/०३/२०२४ को कार्यालय व्यय इत्यादि का व्ययों का बिल पास मन मुख्य शीर्षक (विषय सं. १६ वि.साय/२०२४/३१/०३/२०२४) को कार्यालय व्यय इत्यादि का व्ययों का बिल पास मन</p>		<p>₹ 16,100</p>	<p>१०</p>
	<p>अयोग्य</p>			

इस धातु का नाम	इसका विवरण और ऐसे सभी खर्चों के प्राधिकार की संख्या और तारीख जिसके लिए विशेष मन्जूरी उपरिष्ठित है।	रकम	
		रु०	पै०
	बिछला जोड़	₹ 16,700	00
महाला आका इतर खण्ड के कार्यालय में उपयोग के लिए	लेखा परीक्षक		
यसो गांव स्वीकृत	अधीक्षक		
वर्गीकृत २००	कुल जोड़ (घण्टों में)		
लेखा परीक्षक			

- वे प्रमाणित करता है कि इस धित्त में भरतित खर्चों, लोक सेवा के दिन में रोका नहीं जा सकत। में यह भी प्रमाणित करता है कि जहाँ तक मेरी जानकारी और विज्ञान है, निम्नलिखित खर्चों को छोड़कर, जो रक्षाधे अधिभक्षण में अधिकतम और नियमित भुगतान हम धित्त की निरकारी के बाद कर दिया जाएगा, इस धित्त में अंकित सभी खर्चों का भुगतान साथक रूप में भुगतान वाले के हस्तान परसे का विद्या जा चुका है। निम्नलिखित वाक्यों का संक्षेप धित्त भुगतान करने के बाद अन्य अप्रमाणित कर दिया जाएगा २००० में इस के संर्भा धातुच इम धित्त के साथ संलग्न है। कि रक्षासंघ्य अन्य खर्चों के लिए धातुच प्रत्या कर लिया है और इसका विष्णु होता है कि उन्हें इस तरह वर्गीकरण का विष्णु का किया गया है कि अस्वाभिक से वर्गीकरण नहीं किया जा सकता।
- प्रमाणित किया कि यको वस्तुएं इसका कोम इस धित्त के साथ संलग्न धातुच में तथा के कार्यालय में यकी धातुच में दिया गया है अच्छी हालत में साथक रूप से प्राप्त हुई है और स्टॉक रजिस्टर में चढ़ा भी गई है में यह प्रमाणित करता है कि जहाँ तक सभी गांव सेवा, विष्णु वाक्यों है जिन पर भुगतान किया गया है वे स्वीकृत तथा जगत दरों में अधिक नहीं है और साथी-संग या अस्वाभिक तथा खीजता क सभने भुगतान कर दिए जाने की बात उपयुक्त हम में लिख दी गई है, तकी ध्याय भुगतान नहीं किया जा सकत।
- प्रमाणित किया कि सभी अन्ध सेवाक जिनका वेतन इस धित्त में भरतित किया गया है। अन्धके अर्थाथ में संलग्न सेवा में सम्पूत २२० गावों के और जकी संख्या तथा वेतन की को सभने प्राधिकारियां इसा स्वीकृत है।
- प्रमाणित किया कि बिछले माल के संग तथा भुगतान दिखे गये बिचली धार्च की तथा धित्तों को अनितम जांच कर ली गई है और वर्गीकृत तथा लिखा गया है।
- प्रमाणित करता कि १००० गावों की मलाई माल को इस धित्त में भरतित किया गया है जिनमें, धार्च किया गया था इसके साथ था और अन्धकी व्यवस्था में तथा यकी मालों के अनुसूचित धरण को अन्ध है। और (२००) मबल मबल मबल धारा के लिए साधारण नियमों के अर्जन धारा तथा लेने का हक्कर नहीं है और उसे अन्ध प्राणपूर्वक धित्तों करनी गई है तथा जित करतब के मिलनिले में धारा करने की आवश्यकता हुई आ कारतब के सभने के लिए इस कारतबों में निश्चिन्त नहीं मिलना या नहीं मिलेगा।

धार्च का मबल, धियथ (यको माला धारा)	अवस्था की राशि	इस धियथ का ध्यथ	अवशेष
1	2	3	4
१३९,५०० = ००	16,700 = ००		122,800 = ००
			122,800 = ००

अन्धकी गांव प्राण
 विष्णुकी परीक्षारी
 और धारण

रुपा का भुगतान करें।

Mobilisation for public works disposed
 to works Amount

<p>1) P.D.D. ABP-36/18 E-66/202 Mobilisation No. 28/18</p>	<p>7-3-018</p>	<p>unsettled</p>	<p>350/-</p>
<p>2) D.L.S.A Mobilisation-41/18 MISA-24/18</p>	<p>14-3-018</p>	<p>settled</p>	<p>2000/-</p>
<p>3) A.D.D. M.P.C.C-34/14 Mobilisation 30/18</p>	<p>15-3-018</p>	<p>settled</p>	<p>2000/-</p>
<p>4) D.D.O. A.B.P.-40/18 GR-84/18 Mobilisation 25/18</p>	<p>12-4-18</p>	<p>settled</p>	<p>2000/-</p>
<p>5) P.D.D. D.B.D.-38/18 GR-84/18 Mobilisation 26/18</p>	<p>12-4-18</p>	<p>settled</p>	<p>2000/-</p>
<p>6) C.O. Mistry GS 11/16 Mobilisation No-63/18</p>	<p>27-4-18</p>	<p>unsettled</p>	<p>350/-</p>

Cases reviewed at by mediator Kama Das
 on Spl. drive from 26 to 28 March 2018
 at Khamti Civil Court.

1. 2 cases 2. 3 cases 3. 4 cases	At Khamti	26 to 28 March 2018		6000/-
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Total amount - 16,900/-

Kama Das mediator
 Simlaga Civil Court
 9/6/18

5/1/18
 20/06/18

P.D.J. Choudhary
 28.06.18

JTC FORM-25

[See Rule 183(a) & 295]

Fully Voucher Contingent Bill

Handwritten: ~~Contingent Bill~~
Contingent Bill

Control No. 1872



Handwritten: ~~Contingent Bill~~
Contingent Bill

Bill Date: 10/10/18

Expense at Treasury

Demand No.	2	Treasury Code	5000
Major Head	2010	DICT Code	1000
Sub-Major Head	000	Scheme Code	000
Minor Head	000	Payment Mode	1000
Section			
Bill Code	5000		

Establishment Expenditure

FULLY VOUCHERED CONTINGENT BILL NO. 1872
OFFICE OF THE COMPTROLLER GENERAL

Number of sub-voucher	Description of charge and number and date of authority for all charges requiring special sanction.	Amount	Detail
	DISCONTINUED	Gross Amount	1000
		Total Deduction	000
		Net Amount	1000

Signature of Bill
Controlling Accountant

Signature of DBO

Handwritten: ~~Contingent Bill~~
Contingent Bill

Reason for this Bill: 1000

Please Turn Over

Handwritten notes:
1. Bill is valid if all requirements are met.
2. Bill is not valid if any requirement is not met.
3. Bill is not valid if any requirement is not met.
4. Bill is not valid if any requirement is not met.
5. Bill is not valid if any requirement is not met.

(Please print this page at the back of first page)

Certificates

1. I certify that the expenditures claimed on this bill were incurred with due regard to the interests of the people of the State and were necessary and proper for the service and benefit of the people of the State. I have not received any kickbacks or other improper benefits from any contractor or vendor of the State, and I will not accept any such benefits from any contractor or vendor of the State. If I or my immediate family members are affiliated with a contractor or vendor of the State, I have disclosed such affiliation to the State Auditor and the State Auditor has approved the expenditure. I have not received any kickbacks or other improper benefits from any contractor or vendor of the State, and I will not accept any such benefits from any contractor or vendor of the State.
2. I certify that all State monies were expended for the purposes specified in this bill, and that the expenditure of such monies was in accordance with the provisions of the bill. I have not received any kickbacks or other improper benefits from any contractor or vendor of the State, and I will not accept any such benefits from any contractor or vendor of the State.
3. I certify that the bill is in accordance with the provisions of the State Constitution and the State Statutes, and that the bill is in the best interests of the people of the State. I have not received any kickbacks or other improper benefits from any contractor or vendor of the State, and I will not accept any such benefits from any contractor or vendor of the State.
4. I certify that the bill is in accordance with the provisions of the State Constitution and the State Statutes, and that the bill is in the best interests of the people of the State. I have not received any kickbacks or other improper benefits from any contractor or vendor of the State, and I will not accept any such benefits from any contractor or vendor of the State.

Allotments Data	
Total Allotment	1,000,000.00
Surrender Amount	0.00
Un-Verified Allotment	0.00
Expenditure by Treasury (Excluding This Bill)	100,000.00
Amount of This Bill	900,000.00
Total Pending Expenditure (Including This Bill)	900,000.00
Balance of Allotment	100,000.00

Pay Recipients: (List names and addresses of all payees in this bill, including all individuals and organizations.)

This bill is not valid for SSI R, no Direct Charge.

For use in Accountant General's Office

 Accounts Officer

 Sr. Accounts Officer

कार्यालय व्यय इत्यादि का बिल

प्रती मजदूरी कार्यालय व्यय, कार्यालयिक और विशेष सेवाओं के लिए प्रदर्शनी, फिनांचा महसूल, कर, प्रकाशन, विज्ञापन, बिलों और प्रसार, व्यव, अतिरिक्त व्यय, सरफार भत्ते आदि शर्तों और अपेक्षा पत्रों, गांधीवादी सामग्री और पूर्णियाँ तथा अन्य उद्योगों के साथ संबंधित व्यय के प्रत्येक मानक विवरण के सह सहायक क्रम में दर्ज किए जायें और अन्य में व्यय के प्रत्येक मानक विवरण का शीत दर्शाया जाय। पत्र में व्यय के दृष्ट सभ्य मानक विवरणों के बीच कृपया शीत सहायक विवरणों के अन्य में दर्शावें।

रा

दिनांक	विवरण	रु० के०	
१५/११/२०११	दिनांक १५/११/२०११ को कार्यालय व्यय इत्यादि का व्यापार बिल, पाना १५/११/२०११, मर २०११।	२०० के० भूखानों को सूची के वाक्य सं०	
	मंता शीर्ष । मुख्य शीर्ष सहाय शीर्ष उप शीर्ष		
उप वाक्य की संख्या	विवरण और ऐसे सभी खर्चों के प्राथमिकता की संख्या और भागीदारी जिसके लिए विशेष पत्रों आवश्यक हैं।	रु० के०	
		रु०	के०
१)	श्री गणेश प्रसाद श्री गणेश प्रसाद मर २०११-१२ मर २०११-१२ का मर २०११-१२ मर २०११-१२ का मर २०११-१२ मर २०११-१२ का मर २०११-१२ मर २०११-१२ का	१३.१५५	००
२)	श्री गणेश प्रसाद श्री गणेश प्रसाद मर २०११-१२ मर २०११-१२ का मर २०११-१२ मर २०११-१२ का मर २०११-१२ मर २०११-१२ का	६०००	००
	अभ्येक्षित		

उप वाउचर की संख्या	खर्च का विवरण और ऐसे सभी खर्चों के प्राधिकार की संख्या भीम तारीख जिनके लिए विशेष भत्तों अर्पित हैं।	रकम
	पिछला जोड़	₹ 0
		19,150 = 00
महाविद्यालय इण्डियन के कार्यालय से उपयोग के लिए		
पूरी राशि नवीकृत	लेखा अधिकारी	
आपूर्तिकृत ₹ 0		
लेखा अधिकारी	अधीक्षक।	कुल जोड़ (शब्दों में)

- में प्रमाणित करता है कि इस बिल में धारित खर्च, लोक सेवा के हित में किया गया है। मैं यह भी प्रमाणित करता हूँ कि, नहीं बल्कि मेरी जानकारी और विश्वास है, निम्नलिखित खर्चों को छोड़कर, जो स्थायी अधिग्रहण के लिए हैं, और विवरण प्रमाणित इस बिल में दिखाया जा रहा है, इस बिल से अधिक सभी खर्चों का भुगतान मध्यम रूप में भुगतान करने के उद्देश्य पर ही किया जा चुका है। निम्नलिखित खर्चों को छोड़कर जिन्हें भुगतान करने का यह बिल प्रमाणित कर दिया जाएगा 25 ₹ से उपर के सभी वाउचर इस बिल के साथ संलग्न हैं। मैं प्रमाणित करता हूँ कि इसका बिल से उपयोग नहीं किया जा सकता है।
- प्रमाणित करता कि सभी धारित खर्चों का भुगतान इस बिल के साथ संलग्न वाउचरों में तथा मेरे कार्यालय में रखे वाउचरों में किया गया है। अन्य सभी वाउचर, जो इस बिल के साथ संलग्न नहीं हैं, वे प्रमाणित नहीं हैं। मैं यह प्रमाणित करता हूँ कि इनका भुगतान नहीं किया जा सकता है। अन्य सभी वाउचर, जो इस बिल के साथ संलग्न नहीं हैं, वे प्रमाणित नहीं हैं। मैं प्रमाणित करता हूँ कि इनका भुगतान नहीं किया जा सकता है।
- प्रमाणित करता कि सभी अग्र सेवक जिनका वेतन इस बिल में धारित किया गया है। मासिक वेतन में इसका भुगतान भुगतान किया गया है और उनके संख्या तथा वेतन की सूची संलग्न प्राधिकारित द्वारा संलग्न है।
- प्रमाणित करता कि प्रमाणित करने के अलावा, भुगतान किया गए खर्चों में सभी खर्चों को अनिवार्य प्रमाणित नहीं है। मैं प्रमाणित करता हूँ कि इनका भुगतान नहीं किया जा सकता है।
- प्रमाणित करता कि (क) वाउचर की संख्या खर्च जो इस बिल में धारित किया गया है संलग्न, खर्च किया गया है। अपरिहार्य था और यह खर्च व्यवहार में लाया गया। सवालों के अनुसूचित काम के धारण है। उपर (क) सवालों के धारण के लिए साधारण नियमों के अधीन आया। भुगतान करने का उद्देश्य नहीं है और उसे कोई प्रतिपूर्ति नहीं है। मैं प्रमाणित करता हूँ कि इनका भुगतान नहीं किया जा सकता है। मैं प्रमाणित करता हूँ कि इनका भुगतान नहीं किया जा सकता है।

व्यय का मासिक विषय (स्थर स्टाम्प द्वारा)	उपव्यय की राशि	इस विषय का व्यय	अधिशेष
1	2	3	4
विद्यार्थी भोजन सेवा प्राधिकरण, दिल्ली के कार्यालय के लिए (प्रमाणित कर संख्या 103650/00)	129800 = 00	19,150 = 00	103650 = 00
			103650 = 00

विद्यार्थी भोजन सेवा प्राधिकरण,
दिल्ली के कार्यालय के लिए
प्रमाणित कर संख्या 103650/00
10/11/19

अधीक्षक राशि प्राप्त
विद्यार्थी प्राधिकरण के कार्यालय
10/11/19

क्रमांक 12/2018 दि. 27.08.2018

03 Successful Mediation Total Rs. 6,000=00

G. Total Rs. (13,150 + 6,000) = 19,150=00

महोदय, निम्न प्रमाणित करारानुसार दि. 27.08.2018 को सुनवाई के उपरान्त
दोनों पक्षों के बीच एक करार हुआ है, जिसके अंतर्गत निम्नलिखित बातें
समझौते की गई हैं।
1. दोनों पक्षों के बीच एक करार हुआ है कि वे एक-दूसरे को नुकसान पहुंचाने का
कोई प्रयास नहीं करेंगे।
2. Mediation Fee, Advocate Fee & Lok Adalat etc. शुल्क का 50% प्रत्येक पक्ष को
भरना है।
3. दोनों पक्षों को एक-दूसरे के खिलाफ कोई भी नुकसान न पहुंचाने का
कोई प्रयास नहीं करना है।

Handwritten signature
28/08/18

2018
28/08/18
[Stamp]

me from 1st March 12 to 30th June 18

S. N.	Mediation Number	Name of the case & Case No.	Date of Disposal	Result	Amount
1	M.-10/18	C.J.M. C.-69/14	13.3.18	Success	2000-00
2	M.-11/18	F.D.J. B.P.-51/8	08.3.18	Unsuccess	350-00
3	M.-57/18	C.J.M. D.S.-3/17	02.04.18	"	350-00
4	M.-23/18	F.D.J. B.P.-18/18	08.03.18	"	350-00
5	M.-32/18	F.D.J. ABP-45/18	05.04.18	"	350-00
6	M.-33/18	Front Office Pae. Lt.-13/18	12.03.18	Success	5000-00
7	M.-37/18	C.J.M. (Mand) D.S.-1/18	17.04.18	Success	2000-00
8	M.-42/18	S.D.J.M. (Mand) D.S. 57/15	03.05.18	Unsuccess	350-00
9	M.-45/18	P.D.J. ABP-51/8	28.05.18	Unsuccess	350-00
10	M.-65/18	C.J.M. G.R.-435/17(S)	05.04.05.18	Unsuccess	350-00
11	M.-66/18	C.J.M. G.R.-7/18	17.4.18	Success	2000-00
12	M.-67/18	Front Office Bae. Lt.-38/18	28.05.18	Unsuccess	350-00
13	M.-69/18	C.J.M. (Mand) D.S. 7/17	25.05.18	Unsuccess	350-00
14	M.-75/18	C.J.M. C.-49/15	28.05.18	Success	2000-00
Total:					13,150

(Total Rs Thirteen thousand one hundred fifty only)

2/1/18
27/6/18

Signature
28/06/18
A. K. A.
27.6.18
(Mediator)

Bill No. 12/18
Dated. 27.6.18

Bill regarding the disposal
of cases in SPI Medication Drive
from 26 to 28 March 2018 at
Khunti Medication Centre, Khunti.

1.	3 Settled	—	6000-00
2.	2 Unsettled	-	400-00

			6,700-00

(Total Rs. Six thousand
seven hundred only)

Letter No - 758/18

Annexure A

A. J. Saha
27.6.18

DIS. NO.

28/06/18

28.06.18

Prabhat Kr. Sahu
Adv. Medicator
Simdaga

JTC FORM-25

[Sec Rule 183(a) & 298]

Fully Voucher Contingent Bill
 High Court Shillong

Control No. 1250



202402-000-Contingent Bill
 High Court Shillong

Bill No. 1250 of 2024
 Contingent Bill

Bill Date: 02/02/2024

For use at Treasury

Bill No.	1250	Treasury Code	5000
Major Head	11-00-00-00-00-00-00	DDO Code	5000-00
Sub-Major Head	11-00-00-00-00-00-00	Scheme Code	5000-00-00
Minor Head	11-00-00-00-00-00-00	Paying Mode	5000-00-00-00
Sub-Head	11-00-00-00-00-00-00		
Bill Code	5000-00-00-00-00-00-00		

Establishment Expenditure

FULLY VOUCHER CONTINGENT BILL NO. 1250 OF 2024
 OFFICE OF THE CHIEF JUSTICE, SHILLONG PERIOD

Number of sub- vouchers	Description of charge and number and date of authority for all charges requiring special sanction.	Amount Details
		Gross Amount
		Total Deduction
		Net Amount

Signature of Bill
 Clerk, Divisional
 Accountant

Signature of DDO

Response to Unit/Department/Office

Please Turn Over

(Please print this page at the back of first page)

Certificates

1. I hereby certify that the amount of the bill enclosed with this certificate is the amount of the bill as shown on the bill and that the amount of the bill is correct and that the bill is not subject to any other claim or demand of any kind.

2. I hereby certify that the amount of the bill enclosed with this certificate is the amount of the bill as shown on the bill and that the amount of the bill is correct and that the bill is not subject to any other claim or demand of any kind.

3. I hereby certify that the amount of the bill enclosed with this certificate is the amount of the bill as shown on the bill and that the amount of the bill is correct and that the bill is not subject to any other claim or demand of any kind.

4. I hereby certify that the amount of the bill enclosed with this certificate is the amount of the bill as shown on the bill and that the amount of the bill is correct and that the bill is not subject to any other claim or demand of any kind.

5. I hereby certify that the amount of the bill enclosed with this certificate is the amount of the bill as shown on the bill and that the amount of the bill is correct and that the bill is not subject to any other claim or demand of any kind.

Allocations Details

Total Allotment:	
Surplus Amount:	
Un-Voted Allotment:	
Exemption by Treasury if reaching this Bill:	
Amount of This Bill:	
Total Pending Expenditure (Including this Bill):	
Balance of Allotment:	

Pay Recipient: *[Signature]*

Date: *[Date]* Assistant Treasurer's Office

This bill is not valid for 8782-Remittance Cheque. To use in Appointment General's Office

Auditor Accounts Officer Sr. Accounts Officer

कार्यालय व्यय इत्यादि का बिल

प्रमाणित कार्यालय व्यय, व्यवसायिक और विशेष सेवाओं के लिए अग्रिम किताब महसूल, वार, प्रकाशन, विनायन, विरति और प्रवास, व्यय, अनिवार्य व्यय, सरकार धन आदि पेशाना और अवरण मंडल गाड़ियाँ सामग्री और पूर्णक वला अन्य प्रकार के अन्य दशाना प्रमाणित व्यय के प्रत्येक मानक विषयके मद लगा-जर क्रम से दर्ज किए जाये और अन्त में व्यय के प्रत्येक मानक विषय का प्रत्येक दशाना प्रमाणित व्यय के दर्ज सभी मानक विषयों के योग कुल की गणना विषयों के अनुसार कराये।

रा

दिना दिनांक	2008/07/15/16 का कार्यालय व्यय इत्यादि का खाता का खातेकीम विल. मास 12/08/08 सन 2008	200 के भूगणकों की पूर्ण वला वात्स सं.	
	गया शीर्ष मुख्य शीर्ष लघु शीर्ष उप शीर्ष		
उप मदवार की संख्या	कुल की विवरण और ऐसे सभी मदों के प्राधिकार की संख्या और तामिल जिनके लिए विशेष मन्जूरी अर्थात्मान है।	रकम	
1)	श्री. प. नारायण सिंह, गोरखपुर महसूल प्रमाणित व्यय के प्रमाणित व्यय का प्रमाणित व्यय (विषय सं. 14 दिनांक 15/08/08) का खाता	रु०	पै०
		14,000	00
2)	श्री. प. नारायण सिंह, गोरखपुर महसूल प्रमाणित व्यय के प्रमाणित व्यय का प्रमाणित व्यय (विषय सं. 15 दिनांक 15/08/08) का खाता	11,500	00
3)	श्री. प. नारायण सिंह, गोरखपुर महसूल प्रमाणित व्यय के प्रमाणित व्यय का प्रमाणित व्यय (विषय सं. 16 दिनांक 15/08/08) का खाता	9,500	00
तीस हजार रु० के अर्थात्मान			
अर्थीक्ष			

प्रशासनिक कार्यवाही	गुरु की विवेचना और ऐसे सभी खर्चों के प्राधिकार की संरक्षा और गतिविधि उनके द्वारा विशेष मन्त्रों अधीन है।	रकम	
	पिछला जोड़	रु०	३०
प्रतिवेदन और उपपत्र के कार्यालय में जायोग के लिए परिशिष्ट खर्च		३०१००	७०
अपतिभक्त रु०			
अपति-परीक्षक	अधीक्षक।	कुल जोड़ (शब्दों में)	

- (1) मैं प्रमाणित करता हूँ कि इस बिल में शामिल खर्चे, लौकरीया के हिस में गेता नहीं जा सकत। मैं यह भी प्रमाणित करता हूँ कि कांतिव्यक्त योगी, तानकारी और पिछला है, निर्मानवित्त खर्चों को छोड़कर, जो स्वामी अधिन के शेष से अधिक है और सुमनत परमान रूप विल की विकासों के द्वारा कर दिया जाएगा, इस बिल में जो कल सभी खर्चों का भूगतान प्रत्यक्ष रूप से सुमनत परान के उपचार पक्षों को दिया जा चुका है। निम्नलिखित वाचनों का छोड़कर कि मैं भूगतान परान के प्राप्त अग्रधारित कर दिया जाएगा 25 रु० से उपर के सभी वाचन इस बिल के माध संलग्न है। ऐसे वाचन पर उच गणियों को लिए वाचन प्राप्त कर लिए हैं और इसका विपदा लेना ही एक तरह के माध संलग्न का विपदा का दिया गया है कि अग्रधारित से जायोग नहीं किया जा सकता।
- (2) प्रमाणित किया कि गति गन्तों जिसका और इस बिल के माध संलग्न वाचनों में तथा गेता कार्यालय में रखे वाचनों में दिया गया है अग्रधारित बिल में माधक, रूप से प्राप्त हुई है और एसी संकेत में चढ़ा दी गई है मैं यह प्रमाणित करता हूँ कि आजकी सभी भाल लीक, किस्म अच्छी इतिहासों पर भूगतान किया गया है। जो स्वीकृत तथा वाचन वर्षों में अतिवर्ती हैं और सम्पादित वाचनों तथा जोचनों के साधने भूगतान कर दिए जाने की बात अग्रधारित से संलग्न दी गई है, वाचों द्वारा भूगतान नहीं किया जा सकत।
- (3) प्रमाणित किया कि सभी अग्र धरक बिल का वित्तन इस बिल में पारित किया गया है। माथरु अधिध में सरकारी गेता में अग्रधारित वाचनों के और उरकी संख्या तथा गेता की ररे मद्रा प्राधिकारियों ताग संशुद्ध है।
- (4) प्रमाणित किया कि पिछले माध से जो गत भूगतान विधि गए विधायी खर्चों को गेता बिलों की अतिवर्ती जोचन को गेता से और इसे स्वीकृत कर लिया गया है।
- (5) प्रमाणित किया कि (क) माई की भवनी जने जो इस बिल में शामिल किया गए है अग्रधारित खर्च किया गया था अग्रधारित था और वह खर्च व्यधर में लाया गये प्रवाणों के अनुसंधान काम के माधक है। और (ख) सखल गेता में गेता व प्रा के लिए साधारण विधियों के अधिन माध भवा लेना का संकेत नहीं है और उसे कोई प्रतिपक्ष सूची नहीं है। मैं यह भी प्रमाणित करने के निरीमले में यह कर के अग्रधारिता सूई इस कालका के नपाटा के लिए उच कोष विशेष पारिध्रीमक नसा विपदा का नहीं मिलेगा।

व्यय का मानक विपदा (खर स्टाम्प द्वारा)	उपवध की गति	इस विपदा का व्यय	अग्रधारित
1	2	3	4
	103650.00	30100.00	73550.00
			73550.00

मेरा विवेचन किया जा रहा था
 मेरा माथरु का माथरु माथरु
 गुण (मुझे विपदा पर) सहित
 100.00 माथरु का माथरु
 के लिए 10 माथरु का माथरु 20/12/19

अग्रधारित गति प्राप्त
 विकासियों का **AT&T**
Trust Company

कार्यालय: जिला विधिक सेवा प्राधिकार, सिमडेगा।
अनुमोदन पत्र

दिनांक

श्रीमान् अध्यक्ष, जिला विधिक सेवा प्राधिकार, सिमडेगा।

जिसके द्वारा जिला विधिक सेवा प्राधिकार, सिमडेगा में कार्यलय परिसर में उपरोक्त सेवा प्राप्त करने वाले अधिवक्ताओं को कार्यलय परिसर में उपरोक्त सेवा प्राप्त करने के लिए अनुमोदन पत्र जारी किया गया है। उक्त अधिवक्ताओं को कार्यलय परिसर में उपरोक्त सेवा प्राप्त करने के लिए अनुमोदन पत्र जारी किया गया है। उक्त अधिवक्ताओं को कार्यलय परिसर में उपरोक्त सेवा प्राप्त करने के लिए अनुमोदन पत्र जारी किया गया है।

विषय सं० ०१/२०१८ दिनांक ०१/०१/१८

Sl. No.	Name of Court/Office	Case No.	Violation No.	Disposal Date	Settled/unsettled	Amount
1	Principal District Judge, Simga	MIS Suit No. 01/2018	46/18	25.03.18	Successful	2,000-00
2	Principal District Judge, Simga	Ca Misc 39/18	47/18	29.03.18	Successful	2,000-00
3	Principal District Judge, Simga	CaM 04/18	48/18	26.03.18	Successful	2,000-00
4	Principal District Judge, Simga	Matrimonial 02/18	55/18	25.03.18	Successful	2,000-00
5	C.J.M. Simga	C.M. 402/16	58/18	27.03.18	Successful	2,000-00
6	Principal District Judge, Simga	A.B.P. 68/18	61/18	27.03.18	Successful	2,000-00
7	Principal District Judge, Simga	C.B. 68/18	62/18	28.03.18	Successful	2,000-00
8	Principal District Judge, Simga	C.B. 30/18	63/18	28.03.18	Successful	2,000-00
Total						14,000-00

विषय सं० ०२/२०१८ दिनांक ०१/०१/१८

Sl. No.	Name of Court/Office	Case No.	Mediation No.	Disposal Date	Settled/unsettled	Amount
1	M.J. Simga	C. Case No. 04/2018	36/18	12.03.18	Successful	2,000-00
2	Principal District Judge, Simga	A.B.P. 03/18 C. 579/17	35/18	12.03.18	Successful	2,000-00
3	Principal District Judge, Simga	A.B.P. 15/18 C. 15/18	08/16	13.03.18	Successful	2,000-00
4	Sr. A.K. Gadey, Munsif, Simga	C.S. 08/17	03/18	13.03.18	Unsuccessful	350-00
5	Principal District Judge, Simga	Suit Case No. 05/16	07/18	17.03.18	Unsuccessful	350-00
6	Principal District Judge, Simga	C.M. 36/18	39/18	17.03.18	Successful	2,000-00
7	Principal District Judge, Simga	A.B.P. 31/18 C. 555/17	01/18	22.03.18	Successful	2,000-00
8	Sr. A.K. Gadey, Munsif, Simga	C.S. 04/16	24/18	24.03.18	Unsuccessful	350-00
Total						11,050-00

विषय रा। 03/2018 दि. 01/06/18

S. No.	Name of Court/Cllr	Case No.	Mediation No.	Disposal date	Settled/unsettled	Amount
1	Principal District Judge, Simdega	A.B.P. 10/18	10/18	13/04/18	Unsuccessful	350=00
2	Principal District Judge, Simdega.	A.B.P. 11/18	27/18	13/04/18	Unsuccessful	350=00
3	C.J.M., Simdega.	G.R. 107/18	14/18	02/01/18	Successful	1,000=00
4	Principal District Judge, Simdega	A.B.P. 19/18	19/18	05/05/18	Successful	2,000=00
5	Principal District Judge, Simdega.	A.B.P. 50/18	47/18	14/05/18	Unsuccessful	350=00
Total						5,050=00
Grand Total						30,100=00

उक्त सारांश में उल्लिखित मामलों के संबंध में कुल 30,100/- रुपये प्रत्येक को अलग-अलग प्रकार के मुकदमों में अर्जित किए गए हैं। इनमें से कुछ मामलों में अलग-अलग प्रकार के खर्चों का भुगतान भी किया गया है। इनमें से कुछ मामलों में अलग-अलग प्रकार के खर्चों का भुगतान भी किया गया है। इनमें से कुछ मामलों में अलग-अलग प्रकार के खर्चों का भुगतान भी किया गया है।

अतः कुल 30,100/- रुपये प्रत्येक को अलग-अलग प्रकार के मुकदमों में अर्जित किए गए हैं।

(Signature)
01/06/18

(Signature)
01/06/18

File # 1/21

Trans. 2018-03-18-18 2018-03-18 18 2018
 2018-03-18 2018-03-18 2018-03-18 2018-03-18
 2018-03-18 2018-03-18 2018-03-18 2018-03-18
 2018-03-18 2018-03-18 2018-03-18 2018-03-18

Sl. No.	Name of Applicant	Medication No.	Medication Date	Expiry Date	Successful/Unsuccessful	Amount
1	P. D. J. [unclear]	MPS 1/15	16/16	26-03-18	Successful	2000/-
2	P. D. J. [unclear]	[unclear] 1/15	17/15	26-03-18	Successful	2000/-
3	P. D. J. [unclear]	OM 1/15	18/15	26-03-18	Successful	2000/-
4	P. D. J. [unclear]	[unclear] 2/15	55/15	26-03-18	Successful	2000/-
5	J. M. [unclear]	[unclear] 1/15	13/15	27-03-18	Successful	2000/-
6	P. D. J. [unclear]	[unclear] 1/15	61/15	27-03-18	Successful	2000/-
7	J. M. [unclear]	[unclear] 1/15	51/15	27-03-18	Successful	2000/-
Total						11000/- only

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28/06/18

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28.06.18

11/11/18

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Handwritten entry 2	Handwritten entry 2	Handwritten entry 2	Handwritten entry 2	Handwritten entry 2
Handwritten entry 3	Handwritten entry 3	Handwritten entry 3	Handwritten entry 3	Handwritten entry 3
Handwritten entry 4	Handwritten entry 4	Handwritten entry 4	Handwritten entry 4	Handwritten entry 4
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Handwritten entry 6	Handwritten entry 6	Handwritten entry 6	Handwritten entry 6	Handwritten entry 6
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Handwritten entry 9	Handwritten entry 9	Handwritten entry 9	Handwritten entry 9	Handwritten entry 9
Handwritten entry 10	Handwritten entry 10	Handwritten entry 10	Handwritten entry 10	Handwritten entry 10
Handwritten entry 11	Handwritten entry 11	Handwritten entry 11	Handwritten entry 11	Handwritten entry 11
Handwritten entry 12	Handwritten entry 12	Handwritten entry 12	Handwritten entry 12	Handwritten entry 12
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Handwritten entry 17	Handwritten entry 17	Handwritten entry 17	Handwritten entry 17	Handwritten entry 17
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District

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Handwritten signature and date: 20/06/18

Bill No. 3/2018

श्री राजशर्मा अन्वय रि. मन्वेज में 01-04-18 से 31-05-18
 तक निष्पादित कार्यों का विवरण सुनतेरा राशिशुभेन

S. No.	Name of Ac Cont	Case no	Mutation No.	Date of Disposal	Successful/Unsuccessful	Amount
1	P.D.J	NBP 10/18	159/18	13-04-18	Unsuccessful	350/-
2	P.D.J	NBP 32/18	27/18	13-04-18	Unsuccessful	350/-
3	C.D.M	GR 107/16	64/18	02-05-18	Successful	2000/-
4	P.D.J	NBP 23/18	18/18	05-05-18	Successful	2000/-
5	P.D.J	NBP 56/18	113/18	14-05-18	Unsuccessful	350/-

" Total 5050/-

or

Rajendra Singh
 Jais
 1-06-18

District

S. Singh
 20/06/18

Sd/-

Rajendra Singh
 P.D.J
 D.L.S.P.

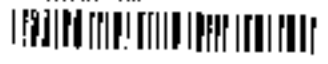
JTC FORM-25

[See Rule 183(a) & 295]

Fully Voucher Contingent Bill

Handwritten: 2014-15
 2014-15
 2014-15

Control No. 100



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 10000000000000000000
 10000000000000000000

Bill Date: 11/11/14

For use of Employees

Payant No. 10000000000000000000
 Year Code 11
 Self-Mess Head 10000000000000000000
 Misc Head 10000000000000000000
 Sub-head 10000000000000000000
 Bill Code 10000000000000000000

Treasury Code 10000000000000000000
 DDO Code 10000000000000000000
 Scheme Type 10000000000000000000
 Payment Mode 10000000000000000000

Establishment/Expenditure

10000000000000000000

Number of sub-voucher 1
 Description of this year number and date of authority for all charges reporting system structure

Amount Details

Gross Amount 10000000000000000000
 Total Deduction 10000000000000000000
 Net Amount 10000000000000000000

Signature of JTB
 Clerk - Treasury
 Accountant

Handwritten: 10000000000000000000
 10000000000000000000
 10000000000000000000

Please Turn Over

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(Please print this page at the back of first page)

200

Certificates

1. I certify that the enclosed bills are a true and correct copy of the bills as presented to the State Treasurer for payment. I further certify that the bills are a true and correct copy of the bills as presented to the State Treasurer for payment. I further certify that the bills are a true and correct copy of the bills as presented to the State Treasurer for payment.

2. I certify that the bills are a true and correct copy of the bills as presented to the State Treasurer for payment. I further certify that the bills are a true and correct copy of the bills as presented to the State Treasurer for payment. I further certify that the bills are a true and correct copy of the bills as presented to the State Treasurer for payment.

3. I certify that the bills are a true and correct copy of the bills as presented to the State Treasurer for payment. I further certify that the bills are a true and correct copy of the bills as presented to the State Treasurer for payment. I further certify that the bills are a true and correct copy of the bills as presented to the State Treasurer for payment.

4. I certify that the bills are a true and correct copy of the bills as presented to the State Treasurer for payment. I further certify that the bills are a true and correct copy of the bills as presented to the State Treasurer for payment. I further certify that the bills are a true and correct copy of the bills as presented to the State Treasurer for payment.

5. I certify that the bills are a true and correct copy of the bills as presented to the State Treasurer for payment. I further certify that the bills are a true and correct copy of the bills as presented to the State Treasurer for payment. I further certify that the bills are a true and correct copy of the bills as presented to the State Treasurer for payment.

Allotments Details As of 12/31/2010

Total Allotment:	
Transfer Amount	
UnVested Allotment	
Expenditure by treasury (including this bill)	
Amount of this Bill	
Total Pending Expenditure (including this Bill)	
Balance of Allotment:	

Pay Request # _____

Amount \$ _____

Pay To: _____ Accountant

Treasurer Office

* This bill is not valid for 5782-Remittance Check.

Director of Accountant-General's Office

Auditor

Accounts Officer

Sec. Accounts Officer

Handwritten signature:
A. J. ...
State Treasurer

कार्यालय व्यय इत्यादि का बिल

इसमें भ्रष्टाचार, कार्यालय व्यय, व्यवसायिक और विशेष सेवाओं के लिए भ्रष्टाचार, किराया/प्रहसन, खान, प्रकाशन, विज्ञापन, शिक्षा और प्रचार, व्यवसाय, आंतरिक व्यय, सफाई भत्ते आदि भ्रष्टाचार और उपकरण मोटर भादियों सामग्री और पूर्तिवा तथा अन्य प्रयोग के व्यय दर्शाए जायेंगे। प्रत्येक मानक विषय के मद लगातार क्रम से दर्ज किए जायें और भ्रष्टाचार में व्यय के प्रत्येक मानक विषय का स्पष्ट दर्शाया जाय। प्रत्येक व्यय के दर्ज सभी मानक विषयों के शीर्ष कुल योग सब मान विषयों के अन्तर्गत दर्शाए।

रा

जिला सिन्धुगढ	जिल्ला विधिक सेवा प्राधिकरण का कार्यालय व्यय इत्यादि सिन्धुगढ का ब्योचवार त्रिल, पाम जुलाई 2018 मन्वा शीर्षः मुख्य शीर्षः तपु शीर्षः उप शीर्षः	200 के भगतानों की सूची की वाचकर सं०	
39 वाचकर की संख्या	गृह का विवरण और ऐसे सभी खर्चों के प्राधिकार की संख्या और तारीख जिनके लिए विशेष भ्रष्टाचारी अपेक्षित है।	रकम	
	<p>1. मेसर्स होटल दुर्गा के वृ विपत्र संख्या 47 दिनांक 31.03.18 का भुगतान राशि</p> <p>2. मेसर्स होटल दुर्गा के वृ विपत्र संख्या 03 दिनांक 28.04.18 का भुगतान राशि</p> <p>3. मेसर्स होटल दुर्गा के वृ विपत्र संख्या 06 दिनांक 26.05.18 का भुगतान राशि</p> <p style="text-align: right;">अयेचिस्त</p>	<p>रु० 200</p> <p>180</p> <p>225</p>	<p>रु० 00</p> <p>= 00</p> <p>= 00</p>

अथ वाक्य की संख्या	खर्च का विवरण और ऐसे सभी खर्चों के प्राधिकार की संख्या और उनीच विवरणों के लिए विशेष मन्जूरी अपेक्षित है।	रकम
	पिछला जोड़	रु० १०
		605 = 00
पहले प्राधिकार द्वारा खर्च के अयोग्य में उल्लेख के लिए पूर्ण राशि स्विकृत आपत्तिकृत हो लेखा परीक्षक	लेखा परीक्षक अधीक्षक।	कुल जोड़ (शब्दों में)

- (1) में प्रमाणित करना है कि इस विल में भागित खर्च, लोक सेवा के लिए में रोका नहीं जा सका। मैं यह भी प्रमाणित करता हूँ कि जहाँ तक मेरी जानकारी और विश्वास है, निर्माताखिना खर्च को छोड़कर, जो स्थायी अग्रिम के अर्थ में अधिक है और जिसका भूगतान इस विल की निष्कासी के बाद कर दिया जाएगा, इस विल में अधिक सभी खर्चों का भूगतान गन्धक रूप में भूगतान पाने के हकदार पक्षों को किया जा चुका है। निर्माताखिना वाक्यों को छोड़कर जिसे भूगतान करने के लिए नूतन अग्रगणित कर दिया जाएगा 25 रु० में उपर के सभी वाक्य इस विल के साथ संलग्न है। मैंने प्रथमस्थान अन्य प्राधिकारों के लिए वाक्य प्राप्त कर लिए हैं और इसका विषय होता है कि उन्हें इस तरह व्ययित कर विकृत कर दिया गया है कि इसका फिर में उपयोग नहीं किया जा सकता।
- (2) प्रमाणित किया कि सभी व्यस्तर्ज गिनका ज्यों। इस विल के साथ संलग्न प्राधिकारों में तथा पाने कार्यालय में से ले जाने वाले पत्रों में दिया गया है अच्छी तालत में गन्धक रूप में प्राप्त हुई है और सर्वोच्च विचारण में चलायी गई है। यह प्रमाणित करता हूँ कि जहाँ सभी माल टीक, किन्तु अच्छी तालत इसी पर भूगतान किया गया है व स्विकृत तथा वाक्य दरों में अधिक नहीं है और संध्याधन वाक्यों तथा वीजकों के सामने भूगतान कर दिए जाने की बात उल्लेख होने के लिए दी गई है, वाक्य उचित भूगतान नहीं किया जा सका।
- (3) प्रमाणित किया कि सभी अन्य गन्धक गिनका खेतन इस विल में शामिल किया गया है। संयुक्त अर्थात् में संरक्षण विल में व्ययित राशि गये थे और उनकी संख्या तथा पैका भी दरे गन्धक प्राधिकारियों द्वारा स्विकृत है।
- (4) प्रमाणित किया कि पिछले साल के अंत तक भूगतान विशेष गण विजयों खर्च की सभी विलों का अन्तिम जोड़ कर लेा गई है और उन्हें स्विकृत कर लिया गया है।
- (5) प्रमाणित किया कि (क) गाड़ी की सचारी खर्च जो इस विल में शामिल किया गया है सम्पूर्ण खर्च किया गया था और यह खर्च व्यवहार में कार्य नये सचारी के अनुसूचित क्रम के अंतर्गत है और (ख) सचाल व्यवहार गन्धक यात्रा के लिए भाधारण विषयों के अधीन वाक्य-भसा लेने का हकदार नहीं है और जो कोई प्रतिपक्ष दूरदा नहीं था गई है तथा जिस कर्मचारी के विचारसले में वाक्य करने की आवश्यकता हुई उस कर्मचारी के पत्राक्ष के लिए उप कोष विशेष पारिश्रमिक नहीं मिलता या नहीं मिलेगा।

व्यय का मानक विषय (अथवा आयाग)	अध्याय की राशि	इस विषय का व्यय	अवशेष
1	2	3	4
जिला विधि सेवा प्रविभाट के अन्तर्गत विधि प्रसार (Mediation fee, Advocate fee & Late Adalat etc) उल्लेख है 01 य वित्तिय वर्ष 2018-19	73550 = 00	605 = 00	72945 = 00
			72945 = 00

अन्तर्गत राशि प्राप्त
निवासी प्रविभाट के अध्यक्ष
Civil Court
Civil Court

HOTEL DURGA



Main Road Niche Bazar, Simdega
Jharkhand - 835223

No. 4T

Date

31/03/18

Name *P. J. Chandra (P. J. Chandra)*

Address *Simdega*

S.No.	DESCRIPTION	AMOUNT
	- Tea and snacks	200/-
		200/-
	TOTAL	200/-

Thank You!

P. J. Chandra

P.D.J. Chandra

D.L.S. Chandra

100% Vegetarian - Lunch, Dinner & Breakfast

॥ श्री दुर्गा मठ ॥

HD

HOTEL DURGA

Road, Niche Bazar Sindga (Jharkhand) 835223

3

Date 28/04/18

Name D.L.S.A

Address Sindga.

Sl. No.	DESCRIPTION	AMOUNT
	<p>काय वग</p> <p>— निरालाभा</p> <p>...</p> <p>...</p> <p>...</p>	<p>180/-</p>
	<p>Thanks!</p>	<p>TOTAL 80/-</p>

(Signature)

100% Vegetarian Lunch, Dinner & Breakfast

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District Legals
Sindh, Pa

Handwritten signature
P.D.J. Cuni-C...
D.L.S.A. Simdega

Paal & C...

District Leg...

BRITISH
INDIA
Handwritten initials

11 वी कुर्गा नम: 11

HOTEL DURGA

add: Niche Bazar Simdega (Jharkhand) 835223

Date: 26/05/18

6 D.K. S.A.

Address: Simeliga.

DESCRIPTION	AMOUNT
न्याय एल नमः 11	225/-
TOTAL	225/-

Thanks!

(Signature)

100% Vegetarian Lunch, Dinner & Breakfast

[Signature]
Secretary
District Legal Services
Sindh

[Signature]
P.D.J. Cumi-Chairman
D.L.S.A. Sindh
2-9-06/19

[Signature]
Secretary
District Legal Services
Sindh

15/11/2019
21980